

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 236 of 2024**

IN THE MATTER OF:-

News Item Titled Siliguri Protests of Sikkim Waste Raises Health and Environmental Concerns Appearing In The Telegraph Online Dated 12 11 2024 Vs Siliguri Municipal Corporation.

INDEX

Sr. No.	PARTICULAR	Pg No.
1.	Affidavit on Behalf of Respondent No. 2 Viz. State Pollution Control Board-Sikkim, Government of Sikkim in Compliance to the Order Dated 27.11.2024	1-10
2.	Annexure R1 Copy of the NOC issued by SPCB-Sikkim	11
3.	Annexure R2 Copy of the Annual Report on BMW management for the year 2023, published by the SPCB- Sikkim	12-35
4.	Annexure R3 Copy of the one such authorization letter issued to M/s Torrent Pharmaceuticals Ltd., for disposal of Generation, Collection, Storage & Transportation of Hazardous Wastes	36-39
5.	Annexure R4(Colly) Copies of the NOCs issued till date, to various facilities for transportation, disposal and processing of hazardous wastes	40-60
6.	Annexure R5 Copy of the Annual Report 2023-24	61-62
7.	Annexure R6 Copy of the response received by the Board from Urban Development Department, GoS	63-68

8.	Annexure R7(Colly) Copy of the Certificate of Receipt and Co-processing	68-73
9.	Vakalatnama	74



(SAMEER ABHYANKAR)
ADVOCATE FOR RESPONDENT
NO.2(SPCB-SIKKIM)
D-247, LGF, DEFENCE COLONY
NEW DELHI-110024
CC-2516
Email: contactadvsa@gmail.com
M-9953328394

PLACE: NEW DELHI
Dated:25.01.2025



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA

IN

ORIGINAL APPLICATION No. 236/2024

IN THE MATTER OF: -

IN RE: NEWS ITEM TITLED "SILIGURI PROTESTS DUMPING OF SIKKIM WASTE, RAISES HEALTH AND ENVIRONMENTAL CONCERNS" APPEARING IN THE TELEGRAPH ONLINE DATED 12.11.2024

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 VIZ. STATE POLLUTION CONTROL BOARD-SIKKIM, GOVERNMENT OF SIKKIM IN COMPLIANCE TO THE ORDER DATED 27.11.2024

MOST RESPECTFULLY SHOWETH.

I, Nima Wongdi Tamang, Member Secretary, State Pollution Control Board-Sikkim, Government of Sikkim S/o Shri Madan Kumar Tamang, Government of Sikkim do hereby solemnly affirm and most humbly and respectfully submit as under:

1. That I am, Nima Wongdi Tamang, Member Secretary representing Respondent No.2 viz. State Pollution Control Board-Sikkim and as such am competent to depose to the contents of the affidavit. I have gone through the contents of the affidavit and have understood its contents.
2. That I am authorized to swear the present affidavit based on the record maintained by SPCB-Sikkim and submission made by Urban Development Department, GoS.



3. That the present affidavit is being filed by the Respondent- State Pollution Control Board-Sikkim in compliance of the Order dated 27.11.2024 passed by the Hon'ble NGT Principal Bench, New Delhi in the Suo Moto matter bearing number O.A.- 1337 of 2024.
4. That vide order dated 27.11.2024, the Hon'ble Tribunal has impleaded SPCB-Sikkim as one of the respondents.
5. That, at the outset, SPCB-Sikkim denies the statement published in the news article titled, "Siliguri protests dumping of Sikkim waste, raises health and environmental concerns." published in the Telegraph online, on 12.11.2024 regarding indiscriminate and unauthorized dumping of biomedical and other hazardous waste generated in the State of Sikkim, on a vacant plot at Farabari, near Siliguri.
6. That, the SPCB-Sikkim is the Prescribed Authority under Rule 9(1) of the Bio-medical Waste Management Rules, 2016 for implementing the provisions of the Rules.
7. That Rule 3(f) of BMW Management Rules, 2016 defines "bio-medical waste" as any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or research activities pertaining thereto or in the production or testing of biological or in health camps, including the categories mentioned in Schedule I appended to these rules.

A. Current Status of BMW Management in the State of Sikkim:

- a) The Common Bio-Medical Waste Treatment Facility (CBMWTF) do not exist in the state of Sikkim and major hospitals have installed captive treatment facility (Facilities that treat and

manage waste within the unit premises) i.e. Incinerator, Autoclave, Shredder etc.

- b) The yellow category waste generated in hospitals are disposed off in Captive Incinerator installed within the major hospitals. Health Care Facilities ('HCFs') operating in rural area are disposing off yellow category waste in deep burial pit. Further, deep burial pit in rural areas have been permitted by the Board as per the provisions of the Rules.
- c) The red, blue and white categories waste generated in the HCFs are treated at the point of generation in accordance with prescribed procedure and channelized further for recycling outside the State.

A Copy of the NOC issued by SPCB-Sikkim is annexed as **Annexure R1**.

- d) Health Care Facilities operating in rural areas are disposing off white category waste in Sharp pit after treatment with hypochlorite solution.
- e) Annual report for the year 2023 has been compiled as per rules 13 of the BMW Management Rule, 2016 and submitted by the State Pollution Control Board-Sikkim to Central Pollution Control Board, New Delhi. The BMW generation and disposal for the year 2023 has been reported as **586 kg/day**.

A copy of the Annual Report on BMW management for the year 2023, published by the SPCB- Sikkim is annexed herewith and marked as **Annexure R2**.

- f) It is submitted that the report for the year 2024 is yet to be compiled as the prescribed timeframe for submission of annual



report by the HCF to State Pollution Control Board is 30th June of every year.

- g) **The BMW generated in the state is treated and disposed as per the provisions of the said Rules**
- h) It is pertinent to note that as per the Annual Report for the year 2023:
- Total No. Of HCFs: **344 Nos.**
 - Bedded Hospitals: **35 Nos.**
 - Non-Bedded HCFs: **309 Nos.**
 - Total no. of beds: **2,366 nos.**
 - Quantity of Bio-medical Waste Generation and disposal (in kg/day): **586 kg/day:**
 - Bio-medical waste generation and disposal by bedded hospitals (in kg/day): **471 kg/day**
 - Bio-medical waste generation and disposal by non-bedded hospitals (in kg/day): **35 kg/day**
 - Non-bedded (Occupational Health Care) generation and disposal within industrial units: **80 kg/d.**

8. That the SPCB-Sikkim under Rule 6 of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 is responsible for the grant of Authorization for Generation, Collection Storage and Transportation of Hazardous Waste.
9. That, as per the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, "Hazardous waste" means any waste which by reason of characteristics such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive, causes danger or is likely to cause danger to health or environment,

whether alone or in contact with other wastes or substances, and shall include -

- (i) waste specified under column (3) of Schedule I;
- (ii) waste having equal to or more than the concentration limits specified for the constituents in class A and class B of Schedule II or any of the characteristics as specified in class C of Schedule II; and
- (iii) wastes specified in Part A of Schedule III in respect of import or export of such wastes, or the wastes not specified in Part A but exhibit hazardous characteristics specified in Part C of Schedule III

B. Current Scenario of Hazardous Waste Management in Sikkim:

- a) The major generators of hazardous waste in the State of Sikkim are Pharmaceutical Formulation Industries. Recyclable Hazardous waste is also generated through utility processes in other projects such as Hydro Electric Projects. Currently, the total no. of industrial units generating hazardous waste in the State of Sikkim are 59 units.
- b) Sikkim does not have a Common Hazardous Waste Treatment Storage Disposal Facility, Utilization facility, Co-processing facility and Recycling Facility established in the State. Therefore, arrangements have been made to ensure safe transboundary movement of hazardous waste from Sikkim to facilities located outside the state for safe disposal of the HW as per the provisions of the said Rules. All occupiers/generators are issued Authorization wherein Disposal facilities have been clearly specified.

A copy of the one such authorization letter issued to M/s Torrent Pharmaceuticals Ltd., for disposal of Generation, Collection, Storage & Transportation of Hazardous Wastes, annexed herewith and marked as **Annexure R3**.



- c) That some other facilities vide which Hazardous Wastes has been transported, disposed and processed till date are:
- M/s West Bengal Waste Management Ltd., Haldia, West Bengal.
 - M/s Calcom Cement India Ltd., Dima Hasao, Assam;
 - M/s Ambuja Cements Ltd., Bhatapara, Chhattisgarh;
 - M/s Nilay Narayan Polychem Pvt. Ltd., Dhanbad, Jharkhand.
 - M/s Kundu Refinery Works Pvt. Ltd., Begampur, Hoogly, West Bengal;
 - M/s VAS Petrochemicals Pvt. Ltd., Jamira, Faltra, West Bengal.

It is pertinent to note that the documents issued by respective SPCBs/PCCs of the facilities utilised for co-processing, disposal and recycling of Hazardous are verified before grant of NOC by SPCB-Sikkim.

Copies of the NOCs issued till date, to various facilities for transportation, disposal and processing of hazardous wastes have been annexed herewith and marked as **Annexure R4 (Colly)**.

- d) That the transboundary movement of Hazardous Waste are traced and recorded utilising Manifest (Form 10) System that is specified in Rule 19 of the H&OW (M&TM) Rules, 2016. The Manifest is divided into 7 copies and the copies are retained as stated below:

Copy number with colour code	Purpose
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing



		all the seven copies.
Copy 2 (Yellow)		To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)		To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)		To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)		To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)		To be sent by the receiver to the sender.
Copy 7 (Grey)		To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- e) That the Manifest that is submitted by the occupier (generator) and disposal facility are verified during preparation of Annual Report submitted to Central Pollution Control Board (CPCB) and subsequently Ministry of Environment Forest & Climate Change.



- f) The SPCB-Sikkim has submitted its annual report to CPCB on a timely manner till date i.e. 30th September of each year.
- g) The quality of hazardous waste generated in the State of Sikkim has been placed below:

Sl. No.	Year	Incinerable	Recyclable
1.	2023-24	2003.49 MT	28.286 MT

The disposal of the above-mentioned Hazardous Waste at different states has been specified in Annual Report for the year 2023-24.

A copy of the Annual Report 2023-24 is annexed herewith and marked as **Annexure R5**.

10. That no sites have been identified by the Central Government in the list of HW contaminated sites (195 sites) in the State of Sikkim. All occupiers/generator are inspected once a year to ensure compliance to the conditions stated in the Authorization for Hazardous Waste. Vehicles to be utilised for transportation of Hazardous Waste are randomly verified by SPCB-Sikkim officials to ensure compliance.
11. That, after the publication of the said news article in the Telegraph, correspondence was initiated by SPCB-Sikkim to various line departments, Government of Sikkim to verify the source of the waste.
12. That it is humbly submitted that vide response received by the Board from Urban Development Department, GoS, it was informed that the waste which was found to be dumped at Farabari, West Bengal is not Hazardous or Bio-medical in nature but constitutes of bio-mined legacy waste generated from Municipal Solid Waste Management &



Treatment facility's landfill site located at 32 No. Martam, Gangtok District. The said waste was in transit for co-processing at M/s Dew Resource Management located at Muzaffarnagar, Uttar Pradesh in compliance to the directions of the Hon'ble National Green Tribunal (Principal Bench) vide order dated 03.11.2022 in the matter bearing O.A. 606/2018 titled as **Compliance of Municipal Solid Waste Management Rules, 2016**.

A copy of the response received by the Board from Urban Development Department, GoS is annexed herewith and marked as **ANNEXURE R6**.

13. As per the enclosures received from Urban Development Department, GoS the quantity of Refuse Derived Fuel transported to co-processing after bio-mining is:

Sl. No.	Facility	Quantity
1.	M/s Smart Utilities, Jabalpur	1062.27 MT
2.	M/s Dew Resource Management, Muzaffarnagar	2282.77 MT
3.	M/s Dalmia Cement (Bharat) Ltd, Rohtas	191.52 MT
Total		3536.56 MT

A copy of the Certificate of Receipt and Co-processing is annexed herewith and marked as **Annexure R7 colly**.

14. Therefore, based on the above-mentioned facts and circumstances of the case, the SPCB-Sikkim humbly submits that there is no violation with regard to the disposal of bio-medical and hazardous waste generated in the State of Sikkim. Hence, the allegations made in the



Telegraph news report are denied by this answering respondent. The Hon'ble Tribunal may pass any appropriate order which is deemed fit and proper for the interested justice.

[Signature]
Deponent 21/01/25

DATE: 21/01/2025
PLACE: Deorali, Gangtok, Sikkim

[Signature]

Drawn and Filed by

**Sameer Abhyankar, Ayushi Bansal
and Sarthak Dora- Advocates**
INNOVATUS LAW
D-247, LGF, Defense Colony,
New Delhi- 110018

[Signature]
Deponent 21/01/25

Witnessed by:

[Signature]

Shri B.K. Chettri,
Resident of Tadong,
Gangtok, Sikkim

[Signature]

Smt. Kusum Gurung,
Resident of 6th Mile,
Gangtok, Sikkim

Solemnly affirmed before me on this the
23rd day of January 20 25 by Shri/Smt/Kri
Nama Hongdi Tamang of Gangtok
Sikkim who is known and
identified by Shri/Smt/Kri B. K Chettri
of Tadong, Gangtok

[Signature]
23/01/2025
Mr. Kusan Limboo
Oath Commissioner
Gangtok District
High Court of Sikkim
Vide Notification No. 22/HCS/13/05/2024



STATE POLLUTION CONTROL BOARD-SIKKIM

DEPARTMENT OF FOREST & ENVIRONMENT

GOVERNMENT OF SIKKIM

DEORALI, GANGTOK – 737102

F. No. 934/SPCB/ 2750

Dated 17/3/2023

To,

Shri Tika Ram Chettri,
8th Mile Marchak,
Ranipool,
East Sikkim.

Subject: No Objection Certificate (NOC) to collect treated recyclable Red, Blue & White Category of Bio-Medical Waste (BMW) within the state of Sikkim.

In consideration of your application no. nil dated 29/11/2022 and documents submitted to the office of SPCB, the State Pollution Control Board-Sikkim does not have any objection for collection of treated recyclable (Red, Blue & White category of BMW) from Health Care Facility in the State for transportation outside Sikkim for further processing and recycling at authorized recycling facility subject to following conditions:

1. That, this No Objection Certificate (NOC) is meant for specific purpose only;
2. That, you shall have proper fire safety measures;
3. That, any alteration in the transportation and process shall require the prior approval of the Board;
4. That, you are not allowed to collect the wastes falling under the hazardous waste category including used and waste oil, the e-waste category as defined under **the Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016, the e-waste (Management & Handling) Rules 2016** respectively;
5. That, you shall follow the provisions of Bio-medical Waste Management Rules, 2016;
6. That, you shall abide by all the instructions given by the Board from time to time;
7. That, the Board reserves the right to cancel the NOC in the event of any environmental problems arising out of it;
8. That, you shall submit Annual Report under Rule 13 of the Bio-medical Waste Management Rules, 2016 on or before 30th May of every year in the Form IV;
9. That, this NOC is valid till 31st March 2025;
10. That, non compliance of any of the above conditions shall lead to withdrawal of the NOC and imposition of fine which shall be prescribed by the Board;

(Dr. Gopal Pradhan)
Member Secretary

State Pollution Control Board-Sikkim

Member Secretary
State Pollution Control Board
Forest & Environment Deptt.

Aakashthakur
-//TRUE COPY//-



cl

ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

“Form IVA

[See rule 13(2)]

Format for Submission of Annual Report Information on Bio-medical Waste Management (to be submitted by the State Pollution Control Boards or Pollution Control Committees and Director General Armed Forces Medical Services to Central Pollution Control Board on or before 31st July of every year for the period from January to December of the preceding calendar year)

Part-1 (Summary of Information)

- (1) Name of the Organisation: **State Pollution Control Board-Sikkim**
- (2) Name of the Nodal Officer with contact telephone number and e-mail: **Mr. Ranjan Rai, EEE, spcbsikkim@gmail.com**
- (3) Total no. of Health Care Facilities / Occupiers: **344Nos.**
 - (i) Bedded Hospitals and Nursing Homes (bedded): **33 Nos. bedded hospitals.**
 - (ii) Clinics and Dispensaries: **156 Nos. non-bedded dispensaries (Govt. Primary Health Sub-Centre (PHSC) and Private Dispensaries).**
 - (iii) Veterinary institutions: **26 Nos.**
 - (iv) Animal houses: **Not Available**
 - (v) Pathological laboratories: **40 Nos. (38 Nos. of Diagnostic labs (Private) and 02 Dialysis Centre (Private).**
 - (vi) Blood banks: **(Five HCFs listed at (i) above i.e. CRH Manupal, New STNM Hospital and 03 District Hospitals have blood banks within their hospital)**
 - (vii) Clinical establishment: **Clinics: 18 Nos. and Dental Clinic: 23 Nos.**

Total: 41 Nos. (Private)
 - (viii) Research Institutions: **01 (RARI)**
 - (ix) AYUSH: **02.**
 - (x) Non-bedded Pharmaceuticals (Occupational Health Centre within industrial unit): **45 Nos. (Authorized under BMW Management Rules, 2016)**
- (4) Total no. of beds: **2,366 nos.**
- (5) Status of authorisation:
 - (i) Total number of Occupiers applied for authorisation: = **344 Nos.**
 - (ii) Total number of Occupiers granted authorisation: **342 Nos.**



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

(iii) Total number of application under consideration: **02 Nos.**

(iv) Total number of applications rejected: **Nil**

(v) Total number of Occupiers in operation without applying for authorisation: **Nil**

(6) Quantity of Bio-medical Waste Generation (in kg/day): **586 kg/day**

(Please enclose District Wise Bio-medical Waste Generation as per Part-2)

(i) Bio-medical waste generation by bedded hospitals (in kg/day): **471 kg/day**

(ii) Bio-medical waste generation by non-bedded hospitals (in kg/day): **35 kg/day**

(iii) Non-bedded (Occupational Health Care) within industrial units: **80 kg/d**

(7) Bio-medical waste treatment and disposal

(a) By Captive bio-medical waste treatment and disposal by Health Care Facilities (please enclose details as per Part-3)

(i) Number of Health Care Facilities having captive treatment and Disposal facilities: **277Nos. (As per Annual Report submitted by HCFs)**

(ii) Total bio-medical waste treated and disposed by captive treatment facilities in kg/day: **586 kg/day**

(b) Bio-medical waste treatment and disposal by Common Bio Medical Waste Treatment Facilities (please enclose details as per Part 4): **Common Bio-medical Waste Treatment Facilities does not exist in the state of Sikkim.**

(i) Number of Common Bio Medical Waste Treatment Facilities in Operation: **Not Applicable**

(ii) Number of Common Bio Medical Waste Treatment Facilities under construction: **Not Applicable**

(iii) Total bio-medical waste treated in kg/day: **Not Applicable**

(iv) Total treated bio-medical waste disposed through authorised recyclers (in Kg/day): **Not Applicable**



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

(8) Total no. of violation by:

- (i) Health Care Facilities (bedded and non-bedded): **01**
- (ii) Common Bio Medical Waste Treatment Facilities: **Nil**
- (iii) Others (please specify): **03 Nos. (Private Diagnostic and dialysis centre)**

(9) Show cause notices/directions issued to defaulters:

- (i) Health Care Facilities (bedded and non-bedded): **01**
- (ii) Common Bio Medical Waste Treatment Facilities: **Does not exist**
- (iii) Others: **03 Nos. (Private Diagnostic and dialysis centre)**

(10) Any other relevant information:

- (i) Number of workshops / trainings conducted during the year: **492Nos. (As reported by HCFs)**
- (ii) Number of occupiers installed liquid waste treatment facility: **46 nos. (02 Hospitals and 44 Occupational Health Centre)**
- (iii) Number of captive incinerators complying to the norms: **7 Nos.**
- (iv) Number of occupiers organised trainings: **492 Nos.**
- (v) Number of occupiers constituted Bio-medical Waste Management Committees: **142 Nos.**
- (vi) Number of occupiers submitted Annual Report for the previous calendar year: **342Nos.**
- (vii) Number of occupiers practising pre-treatment of lab microbiology and Bio-technology waste: **120 Nos.**
- (viii) Number of Common Bio Medical Waste Treatment Facilities that have installed Continuous Online Emission Monitoring Systems: **CBWTF does not exist.**



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

Part 2: District-wise Bio-medical Waste Generation (for the previous calendar year 2023)

Districts have been reorganised vide GOS Gazette Extraordinary No. 373 dated 20/12/2021 namely Gangtok, Geyzing, Mangan, Namchi, Pakyong, Soreng.

Sl. No.	Name of the State / Union Territory	Name of the District	Bio-medical Waste Generation (in Kg/day)	Existing Total bio-medical waste treatment capacity (both captive and CBMWTF)in kg/day						
				Captive Treatment Facility						
				Incinerator:	Autoclave:	Deep Burial:	Microwave:	Shredder:	Sharp pit	Needle Destroyer:
1.	Sikkim	Gangtok (#)	367 (As per Annual Report received from 99 Nos. HCFs)	4	77	23	*	6	19	118
2.		Pakyong (#)	56 (As per Annual Report received from 73 Nos. HCFs)	0	47	44	*	1	34	51
3.		Mangan (#)	11 (As per Annual Report received from 33 Nos. HCFs)	1	05	25	*	1	28	52
4.		Gyalshing (#)	42 (As per Annual Report received from 29 Nos. HCFs)	1	05	22	*	0	21	48
5.		Soreng (#)	6 (As per Annual Report received from 30 Nos. HCFs)	0	16	28	*	1	22	54
6.		Namchi (#)	104 (As per Annual Report received from 78 Nos. HCFs)	1	30	46	*	1	45	120
	Total	-	586 kg/d	07	180 nos.	188nos.	*	10nos.	169nos.	443 nos.

Total: ~ 586 kg/d



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

Part 3: Information on Health Care Facilities having captive treatment facilities (for the previous calendar Year 2023)

Sl. No.	Name and address of the Health Care Facility	Quantity of Bio-medical Waste Generation (in kg/day)					Total Installed Treatment Capacity in kg/day				Total biomedical waste treated and disposed by Health Care Facilities in kg/day
		Yellow	Red	Blue	White	Total biomedical waste generated (in kg/day)	Incinerator	Autoclave	Deep Burial	Any other	
Bedded Government HCF under Gangtok District											
1.	STNM Hospital, Sochyakgang	42.164	86.6	13.337	6.397	148.498	50	1 nos.	*	Sharp pit Shredder ETP	Incinerator:42.164 Others:106.334 Total Disposed:148.498
2.	Singtam District Hospital	10	17.5	0.5	3.5	31.5	25 kg	1 no.	*	Shredder Sharp pit Needle cutter-2	Total disposed: 31.5
3.	Samdong PHC	0.947	0.684	0.767	0.0054	2.4034	*	1 no.	1 no.	Sharp pit Shredder Needle Cutter 2	Total disposed: 2.4034
4.	Sang PHC	0.333	0.333	*	0.017	0.683	*	1 no.	1 no.	Sharp pit Needle cutter 7	Total disposed: 0.683
5.	Ayush Hospital, Sochakgang	0.066	0.166	0.033	0.016	0.281	*	*	*	*	Total disposed: 0.281
Non-Bedded Government HCF under Gangtok District											
6.	Marchak PHSC	0.005	0.007	0.0005	0.0007	0.0132	*	*	1 no.	Sharp pit Needle cutter	Total disposed:0.0132
7.	Luing PHSC	0.002	0.002	0.001	0.003	0.008	*	*	1 no.	*	Total disposed: 0.008
8.	Lingdok PHSC	0.082	0.065	0.03	0.024	0.201	*	*	1 no.	Sharp pit Needle cutter2	Total disposed: 0.201
9.	Pangthang PHSC	0.0082	0.0164	*	0.0027	0.0273	*	*	1 no.	Sharp pit	Total disposed: 0.0273
10.	Penlong PHSC	0.0082	0.0054	0	0.006	0.0196	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.0196
11.	Makha PHSC	0.0054	0.001	0.0008	0.0005	0.0077	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed: 0.0077
12.	Tumin PHSC	0.0005	0.0027	0.0004	0.0003	0.0039	*	*	1 no.	Sharp pit	Total disposed: 0.0039



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

										Needle cutter	
13.	Raley PHSC	0.0020	0.0013	0.0005	0.0005	0.0043	*	*	1 no.	Sharp pit	Total disposed: 0.0043
14.	Martam PHSC	0.006	0.005	0.002	0.001	0.014	*	*	1 no.	Sharp pit needle cutter	Total disposed:0.014
15.	Ranka PHSC	0.001	0.001	0.0005	0.0008	0.0033	*	*	1 no.	Sharp pit	Total disposed:0.0033
16.	Ray Mindu PHSC	0.0068	0.0192	0.0068	0	0.0328	*	*			Total disposed: 0.0328
17.	Khamdong PHSC	0.003	0.005	*	0.0002	0.0082	*	*	1 no.	needle cutter	Total disposed:0.0082
18.	Dongaythang PHSC	0.005	0.004	0.0008	0.0005	0.0103	*	*	1 no.	needle cutter	Total disposed:0.0103
19.	Middle Camp PHSC	0.055	0.025	0.003	0.005	0.088	*	*	1 no.	Sharp pit needle cutter	Total disposed:0.088
20.	Tumlabong PHSC	0.0021	0.002	0.002	0.0002	0.0063	*	*	1 no.	Sharp pit Needle cutter 2	Total disposed: 0.0063
21.	Simik Lingzey PHSC	0.003	0.005	0.002	0.001	0.011	*	*	1 no.	needle cutter	Total disposed:0.011
22.	Rumtek PHSC	0.0003	0.0005	0	0.0003	0.0011	*	*	1 no.	Sharp pit needle cutter	Total disposed: 0.0011
Government Veterinary Hospital under Gangtok District											
23.	State Veterinary Polyclinic Deorali, Gangtok	0.569	0.136	0.010	0.010	0.725	*	*	*	*	Total disposed-0.725
24.	SARAH, Deorali, Gangtok	0.219	0.027	0.027	0.027	0.30	*	*	*	*	Total disposed-0.30
25.	Disease Investigation Cell State Veterinary Polyclinic, Tadong	0.547	0.013	0.027	0.0054	0.5924	*	1 no.	*	*	Total disposed-0.5924
26.	Sirwani Veterinary Hospital, Singtam	0.011	0.016	0.043	0.004	0.074	*	*	1no.	Sharp pit needle cutter	Total disposed-0.074
27.	CRH Manipal, 5 th Mile Tadong (550 Bedded Private Hospital)	67.33	70.04	9.202	1.03	147.602	50 kh/hr	01 no.	*	Sharp pit Shredder: 01 no. Needle cutter 50 ETP	Total disposed: 147.602
28.	NHPC Project Hospital, Balutar (06 & 25 Bedded Hospital)	0.306	0.535	0.0038	0.005	0.8498	10kg/hr	1 no.	3 no.	shredder Needle cutter2	Total disposed: 0.8498
29.	Jai Prakash Associates Ltd.	0.0005	Nil	Nil	Nil	0.0005	Nil	1 no.	01 no.	Needle cutter	Total disposed: 0.0005
Non Bedded Private HCF under Gangtok District.											
30.	CRH Polyclinic, 5th Mile Tadong.	0.082	0.046	0.08	0.052	0.26	Nil	Nil	Nil	Nil	Total disposed: 0.26
31.	Gastro liver Clinic cum Diagnostic	0.019	0.394	0.001	0.0008	0.4148	*	1 no.	*	*	Total disposed: 0.4148



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

	Centre, Deorali										
32.	Alena Medical store, Singtam	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
33.	Sukhim Diagnostic Centre, Gangtok	0.015	0.385	0.010	0.013	0.423	*	2 no.	*	needle cutter	Total disposed: 0.423
34.	Sikkim Diagnostic Centre, Sichey	0.013	0.005	0.005	0.005	0.028	*	1 no.	*	needle cutter	Total disposed: 0.028
35.	Ruchi Diagnostic Centre, Near Hospital Dara	0.467	0.195	0.045	0.036	0.743	*	2no.	*	needle cutter 2	Total disposed: 0.743
36.	Sister and Sister's diagnostic Singtam	0.007	0.827	0.086	0.005	0.925	*	1 no.	*	*	Total disposed: 0.925
37.	City Diagnostic Centre, Tadong	0.005	0.264	0.0129	0.001	0.2829	*	1 no.	*	needle cutter	Total disposed: 0.2829
38.	Care Diagnostic & Clinic, Gangtok	0.032	0.542	*	0.0054	0.5794	*	1 no.	*	needle cutter	Total disposed: 0.5794
39.	Remi Cure Diagnostic, Singtam	0.003	1.955	0.193	0.002	2.153	*	1 no.	*	needle cutter	Total disposed: 2.153
40.	Kanchendzonga Diagnostic Centre, Singtam	0.019	0.054	0.032	0.004	0.109	*	1 no.	*	needle cutter	Total disposed: 0.109
41.	Smile Dental Clinic, Gangtok	0.006	0.004	0.002	0.002	0.014	*	*	*	*	Total disposed: 0.014
42.	Jagruti Diagnostic and medical store, Tadong	0.032	0.026	0.0027	0.006	0.0667	*	1no	*	needle cutter	Total disposed: 0.0667
43.	Ashirwad Clinic and Diagnostic Centre, Jordhara, Tadong	0.0019	0.131	0.005	0.002	0.1399		1 no.	*	needle cutter	Total disposed: 0.1399
44.	Future Care Diagnostic Centre, Gangtok	0.032	0.098	0.032	0.016	0.178	*	1 no.	*	needle cutter	Total disposed-0.178
45.	Om Shakti Medical, Singtam	0.038	0.743	0.089	0.016	0.886	*	1 no.	*	*	Total disposed-0.886
46.	Elite Dental Clinic, Gangtok	0.087	0.080	0.0006	0.0002	0.1678	*	2 no.	*	needle cutter	Total disposed: 0.1678
47.	Jericho Diagnostic Centre, Barpipal,	0.025	0.082	0.033	*	0.14	*	1 no.	*	Microwave needle cutter	Total disposed: 0.14
48.	Ivory Dental Clinic, Deorali	0.014	0.170	0.001	0.001	0.186	*	1 no	*	needle cutter	Total disposed: 0.186
49.	Metro Diagnostic, Deorali	0.013	0.931	0.010	0.004	0.958	*	1no.	*	needle cutter	Total disposed: 0.958
50.	Sai Pharmacy, Tadong	Nil	Nil	Nil	Nil	Nil	*	Nil	Nil	Nil	Clinic runs for consultation only.
51.	Drishyam Health Care Centre, Gangtok	0.005	0.008	0.004	0.002	0.019	*	1 no.	*	needle cutter	Total disposed: 0.019
52.	Yashasvi Medical & Clinic, 5th Mile, Tadong	Nil	Nil	Nil	Nil	Nil	*	Nil	Nil	Nil	Clinic runs for consultation only.
53.	Five Ways Dental Clinic, Deorali	0.004	0.078	0.0005	0.0005	0.083	*	1 no.	*	needle cutter	Total disposed: 0.083



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

54.	Day Spring Dental Clinic, Daragaon, Tadong.	0.001	0.013	0.068	0.013	0.095	*	2no	*	needle cutter	Total disposed: 0.095
55.	Dentistree Dental Clinic & Orthodontic Centre, Tadong	0.10	0.04	0.002	0.0001	0.1421	*	2 no.	*	needle cutter	Total disposed: 0.1421
56.	Ayurvedic Care and Cure, DPH Road, Arithang	0.0003	0.0003	0.0005	0.0005	0.0016	*	1 no.	*	*	Total disposed: 0.0016
57.	Rainbow Dental Clinic, Ranipool	0.01	0.008	0.001	0.0006	0.0196	*	1 no.	*	needle cutter	Total disposed: 0.0196
58.	Lifeline Clinic and Medical Store, Singtam	0.0041	0.074	0.017	0.0014	0.0965	*	1 no.	*	needle cutter	Total disposed: 0.0965
59.	D-Care, Gangtok	0.013	0.014	Nil	Nil	0.027	*	2 no.	*	needle cutter	Total disposed: 0.027
60.	Agape Dental Care, Singtam	0.011	0.008	0.003	0.003	0.025	*	1 no.	*	needle cutter	Total disposed: 0.025
61.	Gangtok Dental Clinic, Sisa Golai, Gatgtok	0.0027	0.021	0.019	0.002	0.0447	*	1 no	*	needle cutter	Total disposed: 0.0447
62.	Smile Dental Solution, Tadong	0.0003	0.069	0.002	0.0005	0.0718	*	2 no.	*	Needle cutter	Total disposed: 0.0718
63.	Maa Saraswati Diagnostic Centre, 5 th Mile, Tadong	0.025	0.18	0.006	0.001	0.212	*	1 no.	*	*	Total disposed: 0.212
64.	Padma Trade Link, Old Children Park	0.003	*	0.003	*	0.006	Nil	Nil	Nil	Needle cutter	Total disposed: 0.006
65.	Adhikari Diagnostic Centre, Sichey	0.0027	0.169	0.006	0.0002	0.1779	*	1 no.	*	Needle cutter	Total disposed: 0.1779
66.	Sushruta Medicals, Ranipol	0.0003	0.001	0.0006	0.0001	0.002	*	1 no.	*	Shredder Needle cutter	Total disposed: 0.002
67.	Denticity Multispeciality Dental Clinic, Deorali, Bazar.	0.05	0.246	0.001	0.0002	0.2972	*	2 no.	*	Needle cutter	Total disposed: 0.2972
68.	Homoeopathy Clinic, Development area	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
69.	Noblestride Fertility & Diagnostic Centre, Sichey	0.087	0.172	0.065	0.016	0.34	*	1 no.	*	Needle cutter	Total disposed: 0.34
70.	North East Clinic, Syari	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
71.	Neuromind Care, Upper Sichey	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
72.	Oral Dental Clinic, Old Children Park	0.019	0.008	0.002	0.002	0.031	*	1 no.	*	Needle Cutter	Total disposed: 0.031
73.	Gentle Diagnostic Centre, Sichey	0.098	0.098	0.164	0.197	0.557	*	1 no.	*	*	Total disposed: 0.557
74.	Bright Dental Clinic, 6 th mile	0.077	0.082	0.0009	0.0002	0.1601	*	2 no.	*	Needle Cutter	Total disposed: 0.1601



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

	Tadong.										
75.	Thea Aesthetic Skin Clinic, Daragaon, Tadong	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Needle Cutter	Clinic runs for consultation only.
76.	The Smile Artist Dental Clinic, Singtam	0.008	0.201	0.010	0.003	0.222	Nil	01 no.	Nil	Needle Cutter	Total disposed: 0.222
77.	Care and Cure Polyclinic and Diagnostic, 6th Mile Tadong	0.021	0.408	0.008	0.001	0.438	Nil	2 no.	Nil	*	Total disposed: 0.438
78.	Arihant Medicals, Tadong	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
79.	Reno care Dialysis	0.063	0.20	0.035	0.049	0.347	*	1 no.	*	Needle Cutter	Total disposed: 0.347
80.	New Jeevan Jyoti Clinic, Singtam	0.007	0.025	0.0009	0.009	0.0419	*	1 no.	*	*	Total disposed: 0.0419
81.	GMD Dialysis Care, Tadong	0.211	2.708	0.033	0.374	3.326		1 no.		Needle Cutter	Total disposed:3.326
82.	Vinod Medical & Clinic	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
83.	Dr. Hanuman P. Marda Clinic	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
84.	Skin Care Clinic, 6th Mile	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
85.	Skin Care and Cure Clinic, Tadong	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
86.	NRS Point daragaon, Tadong	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
87.	Bright 32 Dental Clinic, Singtam	0.049	0.033	0.01	0.007	0.099	*	1 no.	*	Needle Cutter	Total Disposed: 0.099
88.	Sai Clinic and Pharmacy, Samdur	0.0005	0.144	0.041	0.0006	0.1861	*	1 no.	*	*	Total disposed: 0.1861
89.	Regional Ayurvedic Research Institute, Tadong.	0.01	0.015	0.0002	0.0001	0.0253	Nil	1no.	Nil	Needle cutter	Total disposed:0.0253
90.	Omega Polyclinic, Metro Point	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
91.	Veticare Paksam, 6th Mile	0.012	0.011	0.004	0.0009	0.0279	*	1 no.	*	*	Total disposed: 0.0279
Pharmaceutical Unit Having Microbiology lab (Lab waste :media) under Gangtok District											
92.	Torrent Pharma Ltd., 32 No.	6.217	Nil	0.011	0.0005	6.2285	Nil	2 no.	Nil	sharp pit Needle cutter	Total disposed: 6.2285
93.	Torrent Pharma Unit-II , 32 No.	2.48	Nil	0.009	Nil	2.489	Nil	1 no.	Nil	ETP Common for both unit	Total disposed: 2.489
94.	Glenmark Pharmaceutical Ltd.	1.767	Nil	Nil	Nil	1.767	Nil	2 no.	*	ETP	Total disposed -1.767



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

	Samlik Marchak										
95.	Sun Pharma Laboratories Ltd. Unit-II Namli Block	0.24	2.191	Nil	Nil	2.431	Nil	1 no.	*	ETP	Treated in ETP: 2.431
96.	Sun Pharma Laboratories Ltd. Unit-I Seetipool, Nandok Block	2.70	0.45	Nil	Nil	3.15	Nil	2 no.	*	ETP	Treated in ETP-3.15
97.	PTS Packers & Providers Pvt. Ltd., Sangkhola Singtam	Nil	Nil	Nil	Nil	Nil	Nil	2 nos	Nil	ETP	Nil
98.	STP Pharmaceuticals Pvt. Ltd., Sangkhola Singtam	Nil	Nil	Nil	Nil	Nil	Nil	2 nos	Nil	ETP	Nil
99.	Heba Pharmaceuticals LLP	0.904	0.685	Nil	Nil	1.589	Nil	1 no.	Nil	ETP	Total disposed: 1.589
Bedded Government HCF under Pakyong District											
100.	Rhenock CHC	1.972	0.658	0.328	0.328	3.286	*	1 no.	1 no.	sharp pit Shredder Needle cutter	Total Disposed: 3.286
101.	Rongli PHC	0.558	0.723	0.066	0.049	1.396	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 1.396
102.	Rangpo PHC	0.394	0.295	0.263	0.164	1.116	*	1 no.	1 no.	sharp pit Needle cutter	Total disposed: 1.116
103.	Pakyong PHC	1.643	1.972	0.014	0.290	3.919	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed: 3.919
104.	Machong PHC	0.033	0.027	*	0.01	0.07	*	*	1 no.	Sharp pit Needle cutter	Total disposed:0.07
Non-Bedded Government HCF under Pakyong District											
105.	Majitar PHSC	0.009	0.010	0.016	0.0041	0.0391	*	*	*	Sharp pit Needle cutter	Total disposed: 0.0391
106.	West Pendam PHSC	0.0082	0.010	0.014	0.0027	0.0349	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.0349
107.	Bhasmey PHSC	0.0054	0.0082	0.0082	0.0027	0.0245	*	*	1 no.	Needle cutter	Total disposed: 0.0245
108.	Pabyuik Naitam PHSC	0.008	0.005	0.0041	0.0027	0.0198	*	*	1 no.	Needle cutter	Total disposed: 0.0198
109.	Sumin PHSC	0.008	0.010	0.014	0.003	0.035	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.035
110.	Central Pendam PHSC	0.013	0.009	0.006	0.0049	0.0329	*	*	1 no.	Needle cutter	Total disposed: 0.0329
111.	Pachak PHSC	0.099	0.033	0.016	0.016	0.164	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.164



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

112.	Tareythang PHSC	0.082	0.046	0.0356	0.026	0.1896	*	*	1 no.	Sharp pit Needle cutter	Total disposed:0.1896
113.	Mamring PHSC	0.003	0.002	0.002	0.001	0.008	*	*	1 no.	Sharp pit Needle cutter 3	Total disposed:0.008
114.	Barapathing PHSC	0.011	0.006	0.003	0.001	0.021	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.021
115.	Bering PHSC	0.016	0.013	*	0.005	0.034	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.034
116.	Aritar PHSC	0.0077	0.006	0.004	0.005	0.0227	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.0227
117.	Sudunlakha PHSC	0.004	0.003	0.0003	0.0008	0.0081	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.0081
118.	Linkey PHSC	0.009	0.009	0.008	0.005	0.031	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.031
119.	Rolep PHSC	0.041	0.041	0.002	0.002	0.086	*	*	1 no.	Sharp pit	Total disposed: 0.086
120.	Gnathang PHSC	0.019	0.019	0.027	0	0.065	*	*	1 no.	Sharp pit Needle cutter 3	Total disposed: 0.065
121.	South Regu PHSC	0.014	0.014	0	0.010	0.038	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.038
122.	North Regu	0.011	0.019	0	0.003	0.033	*	*	1 no.	Sharp pit Needle cutter2	Total disposed: 0.033
123.	Lingtam	0.015	0.009	0	0.004	0.028	*	*	1 no.	Sharp pit	Total disposed: 0.028
124.	Subaneydara PHSC	0.008	0.010	0	0.002	0.02	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.02
125.	Lamaten PHSC	0.008	0.016	0	0.002	0.026	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.026
126.	Phadamchen PHSC	0.028	0.028	0.004	0	0.06	*	*	1 no.	Sharp pit	Total disposed: 0.06
127.	Shyari PHSC	0.005	0.0068	0.005	0.002	0.0188	*	*	1 no.	Needle cutter	Total disposed:0.0188
128.	Assam Linzey PHSC	0.007	0.005	0.001	0.001	0.014	*	*	1 no.	Needle cutter	Total disposed:0.014
129.	Basilakha PHSC	0.005	0.0068	0.002	0.002	0.0158	*	*	1 no.	Needle cutter	Total disposed: 0.0158
130.	Padamchey PHSC	0.005	0.006	0.002	0.002	0.015	*	*	1no.	Needle cutter	Total disposed: 0.015
131.	Changey Santi PHSC	0.030	0.013	0.005	0.0027	0.0507	*	*	1 no.	Needle cutter	Total disposed:0.0507
132.	Rorathang PHSC	0.004	0.006	0.001	0.002	0.013	*	*	1 no.	Sharp pit	Total disposed: 0.013



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

										Needle cutter	
133.	Nandok PHSC	0.065	0.082	0.0098	0.026	0.1828	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.1828
134.	Aho PHSC	0.07	0.05	0.009	0.016	0.145	*	*	1 no.	Sharp pit Needle cutter	Total disposed:0.145
135.	Duga PHSC	0.0082	0.0054	0.010	0.003	0.0266	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.0266
Government Veterinary Hospital under Pakyong District											
136.	Pakyong Sub-division Veterinary Hospital	0.0056	0.004	0.0066	0.0054	0.0216	*	2 no.	1 no.	Sharp pit needle cutter	Total disposed-0.0216
137.	Central Pendam Veterinary Hospital	0.0029	0.0065	0.002	0.0003	0.0117	*	*	1 no.	*	Total disposed-0.0117
138.	Chujachen Veterinary Hospital	0.0029	0.0058	0.0018	0.0030	0.0135	*	*	1 no.	Sharp pit	Total disposed-0.0135
139.	Rhenock Veterinary Hospital	0.003	0.005	0	0.003	0.011	*	*	1 no.	Sharp pit	Total disposed-0.011
Non Bedded Private HCF under Pakyong District											
140.	Dentistree Dental Clinic & Orthodontic Centre, Rangpo	0.004	0.027	0.002	0.0003	0.0333	*	2 no.	*	needle cutter	Total disposed-0.0333
141.	New Zion (mm memorial diagnostic) Pakyong	0.041	0.046	0.027	0.025	0.139	*	1 no.	*	needle cutter	Total disposed-0.139
142.	Tenzmee Dental Clinic, Majhitar	0.019	0.087	0.005	0.0004	0.1114	*	1 nos.	1 no.	needle cutter	Total disposed: 0.1114
143.	Lifeline Medicare Hall, Rangpo	*	0.035	0.009	0.0002	0.0442	*	1 no.	*	*	Total disposed: 0.0442
144.	Smile Dental Solution, Pakyong	0.0003	0.042	0.002	0.0003	0.0446	*	2 no.	*	Needle cutter	Total disposed: 0.0446
145.	Vital Polyclinic & Diagnostic Centre, Rangpo	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
146.	CPN Diagnostic Centre, Rangpo	0.0009	0.004	0.002	*	0.0069	*	1 no.	*	*	Total disposed: 0.0069
147.	Smilecare Dental Clinic, Takhurbari Road Rhenock	0.065	0.115	0.013	0.0027	0.1957	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed: 0.1957
148.	Shaurya Health Care, Rhenock	0.037	0.202	0.023	0.004	0.266	*	1 no.	1no.	Sharp pit	Total disposed: 0.266
149.	Sikkim Medico Diagnostic Centre, Majhitar	0.013	0.06	0.0043	0.001	0.0783	*	*	1 no.	Sharp pit Needle cutter	Total Disposed:0.0783
150.	M/s. Madhya Bharat Power Corporation Ltd., Mangthang	0.0001	0.0002	*	*	0.0003	*	*	*	Needle Cutter	Total disposed: 0.0003
151.	M/s. Madhya Bharat Power	0.0001	0.0002	*	*	0.0003	*	*	*	Needle Cutter	Total disposed: 0.0003



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

	Corporation Ltd., Namli										
152.	Gati Infrastructure Pvt. Ltd. Chujachen	0.001	0.001	0.003	0.005	0.010	*	*	*	Needle Cutter	Total disposed 0.010
Pharmaceutical Unit Having Microbiology lab (Lab waste :media) under Pakyong District											
153.	Torrent Pharma Unit-III, Bageykhola	1.847	Nil	0.019	Nil	1.866	*	1 no.	*	ETP	Treated in ETP -1.847 Recycling: 0.019
154.	Cipla Ltd. (unit-II) Rorathang	9.224	Nil	Nil	Nil	9.224	*	3 nos.	*	ETP Needle cutter	Treated in ETP: 9.224
155.	Cipla Ltd. (unit-I) Kumrek	10.501	Nil	Nil	Nil	10.501	Nil	2 no.	*	Needle cutter ETP	Treated in ETP: 10.501
156.	Indchemie Health Specialities Pvt. Ltd. Unit-I, Kumrek	0.747	Nil	Nil	Nil	0.747	*	2 no.	*	ETP	Treated in ETP: 0.747
157.	Indchemie Health Specialities Pvt. Ltd. Unit-II, Kumrek	0.6	Nil	Nil	Nil	0.6	*	2 no.	*	ETP	Treated in ETP: 0.6
158.	Aristo Pharmaceuticals Pvt. Ltd., Bageykhola	1.325	Nil	Nil	Nil	1.325	Nil	1 no.	Nil	ETP	Treated in ETP: 1.325
159.	Intas Pharmaceutical Ltd. Unit-I Bageykhola	0.131	Nil	Nil	Nil	0.131	Nil	1 no.	Nil	ETP	Treated in ETP: 0.131
160.	Golden Cross Pharma Ltd., Rorathang	1.851	Nil	Nil	Nil	1.851	*	4 nos.	1 no.	ETP Needle cutter	Treated in ETP : 1.851
161.	Zuventus Healthcare Ltd., Bhasmey	2.355	Nil	Nil	Nil	2.355	*	4 no.	*	ETP	Treated in ETP -2.355
162.	Alkem Lab. Ltd., Kumrek	Nil	Nil	Nil	Nil	Nil	*	Nil	*	ETP	Nil
163.	Lupin Ltd., Kamarey Bhasmey 5 th Mile.	2.89	Nil	Nil	Nil	2.89	Nil	1 no.	Nil	ETP	Treated in ETP: 2.89
164.	Zydus Health Care, Unit-I, Bageykhola	0.685	Nil	Nil	Nil	0.685	Nil	2 no.	Nil	ETP	Treated in ETP:0.685
165.	Zydus Health Care, Unit-II, Bhasmey, Kumrek	0.685	Nil	Nil	Nil	0.685	Nil	Nil	Nil	ETP	Treated in ETP:0.685
166.	Savi Health Sciences, Majhitar	0.046	Nil	Nil	Nil	0.046	Nil	2 no.	Nil	ETP	Treated in ETP: 0.046
167.	Regal Health Care, 4 th Mile Bhasmey	0.021	Nil	Nil	Nil	0.021	Nil	2 no.	Nil	ETP	Treated in ETP: 0.021
168.	SBL Private Ltd., Majhitar	0.004	Nil	Nil	Nil	0.004	Nil	1 no.	Nil	ETP	Treated in ETP: 0.004
169.	Titan Company Limited, Bageykhola	Nil	Nil	Nil	Nil	Nil	Nil	1 no.	Nil	Nil	Nil



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

170.	Ideal Cures, Pacheykhani	Nil	Nil	Nil	Nil	Nil	Nil	1 no.	Nil	Nil	Nil
171.	Macleods Pharmaceutical Ltd. Aho	9.97	Nil	Nil	Nil	9.97	Nil	1 no.	Nil	ETP	Treated in ETP: 9.97
172.	Shangrila Industries (P) Ltd. Mamring	0.53	Nil	Nil	Nil	0.53	Nil	1 no.	Nil	ETP	Treated in ETP: 0.53
Bedded Government HCF under Mangan District											
173.	Mangan District Hospital	1.303	1.816	1.522	0.085	4.726	20kg/d	1 no.	1 no.	Shredder Sharp pit Needle cutter7	Total disposed-4.726
174.	Hee Gyathang PHC	0.394	0.049	0.493	0.082	1.018	*	*	1 no.	Sharp pit Needle cutter3	Total disposed-1.018
175.	Phodong PHC	0.197	0.156	0.033	0.022	0.408	*	Nil	1 no.	Sharp pit Needle cutter 3	Total disposed-0.408
176.	Chungthang PHC	0.892	0.877	0.301	0.1	2.17	*	Nil.	1 no.	sharp pit Needle cutter4	Total disposed-2.17
177.	Dikchu PHC	0.055	0.055	0.055	0	0.165	*	*	1 no.	Sharp pit Needle cutter 4	Total disposed-0.165
178.	Passingdong PHC	0.0152	0.0155	0.0228	0.0149	0.0684	*	*	1 no.	Sharp pit Needle cutter3	Total disposed-0.0684
Non bedded Government HCF under Mangan District											
179.	Lum PHSC	0.0132	0.0197	0.0033	0.0164	0.0526	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0526
180.	Thingchim PHSC	0.0328	0.0394	0.0164	0.0164	0.105	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.105
181.	Phamtam PHSC	0.0821	0.0712	0.0136	0.0082	0.1751	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.1751
182.	Namok PHSC	0.0821	0.0164	0.0821	0.0082	0.1888	*	*	1 no.	Sharp pit Needle Cutter2	Total disposed-0.1888
183.	Kabi PHSC	0.0821	0.0136	0.0821	0.0082	0.186	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.186
184.	Tingvong PHSC	0.01	0.005	0.0047	0.0001	0.0198	*	*	1 no.	Sharp pit	Total disposed-0.0198
185.	Lingdem PHSC	0.009	0.005	0.0008	0.001	0.0158	*	*	1 no.	Sharp pit Needlecutter2	Total disposed-0.0158
186.	Pentong PHSC	0.012	0.008	0.001	0.002	0.023	*	*	*	Sharp pit	Total disposed-0.023
187.	Phensong PHSC	0.0821	0.0821	0.0109	0.0082	0.1833			1 no.	Sharp pit Needle cutter	Total disposed-0.1833



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

188.	Lingthem PHSC	0.021	0.013	0.001	0.0006	0.0356	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0356
189.	Lingdong PHSC	0.172	0.007	0.005	0.005	0.189	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.189
190.	Gor PHSC	0.065	0.098	0.164	0.115	0.442	*	*	1 no.	Sharp pit Needlecutter2	Total disposed: 0.442
191.	Lachen PHSC	0.032	0.024	0.0164	0.001	0.0734	*	*	1 no.	Sharp pit Needle cutter2	Total disposed: 0.0734
192.	Lachung PHSC	0.1	0.027	0.013	0.021	0.161	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.161
193.	Ramthang PHSC	0.0821	0.0684	0.0109	0.0082	0.1696	*	*	1 no.	sharp pit Needle cutter	Total disposed-0.1696
194.	Naga PHSC	0.002	0.0014	0.0008	0.001	0.0052	*	*	1 no.	Shredder Sharp pit Needle cutter	Total disposed-0.0052
195.	Shipgyer PHSC	0.0328	0.0493	0.0164	0.0082	0.1067	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.1067
196.	Salim pakyel PHSC	0.026	0.04	0.016	0.006	0.088	*	*	1no.	Sharp pit Needle cutter	Total disposed-0.088
197.	Singhik PHSC	0.038	0.032	0.016	0.005	0.091	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.091
Government Veterinary Hospital under Mangan District											
198.	District Vet. Hospital Mangan	0.009	0.008	0,004	0,003	0.017	*	1 no.	*	Sharp pit needle cutter	Total disposed-0.017
199.	Sub-division Vet. Hospital, Phodong	0.003	0.004	0.004	0.004	0.015	*	*	*	*	Total disposed-0.015
200.	Sub-division Vet. Hospital, Hee- Gyathang	0.0019	0.001	0.0019	0.0019	0.0067	*	*	*	Sharp pit	Total disposed-0.0067
201.	Chungthang Vet. Hospital	0.0026	0.002	0.0019	0.0019	0.0084	*	*	*	*	Total disposed-0.0084
Non Bedded Private HCF under Mangan District											
202.	Sikkim Urja Ltd. (Formerly Teesta Urja Ltd), Mangan.	0.011	0.005	0	0.0003	0.0163	*	1no.	1 no.	Sharp pit needle cutter	Total disposed-0.0163
203.	Future Care Diagnostic Centre, Mangan	0.016	0.066	0.033	0.016	0.131	*	1 no	*	needle cutter	Total disposed-0.131
204.	Bhavishya Bharat Clinic, Mangan	0.002	0.002	0.035	0.001	0.04	*	1 no.	*	needle cutter	Total disposed-0.04
205.	Tooth Healers, Mangan	0.001	0.001	*	*	0.002	*	*	*	needle cutter	Total disposed-0.002



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

Bedded Government HCF under Gyalshing District											
206.	Gyalshing District Hospital	19.726	11.507	1.973	2.959	36.165	20 kg/d	1 no.	*	Sharp pit Needle cutter	Total disposed: 36.165
207.	Yuksom PHC	0.493	0.789	*	0.296	1.578	*	*	1 no.	Sharp pit Needle cutter 6	Total disposed-1.578
208.	Tashiding PHC	0.25	0.23	0.1	0.05	0.63	*	*	1 no.	Sharp pit Needle cutter 3	Total disposed-0.63
209.	Dentam PHC	0.212	0.16	0.142	0.05	0.564	*	1no.	1 no.	Sharp pit Needle cutter 6	Total disposed-0.564
210.	Ayush Hospital Gyalshing	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Non bedded government HCF under Gyalshing District											
211.	Radhu-Khandu PHSC	0.036	0.018	0.001	0.005	0.06	*	*	1 no.	Needle cutter 2	Total disposed-0.06
212.	Uttarey PHSC	0.055	0.04	0.017	0.009	0.121	*	*	1no.	Sharp pit Needle cutter	Total disposed-0.121
213.	Karmatar PHSC	0.005	0.004	0.005	0.0004	0.0144	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0144
214.	Hee Yangthang PHSC	0.055	0.027	0.027	0.022	0.131	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.131
215.	Bongten PHSC	0.017	0.006	0.001	0.002	0.026	*	*	1 no.	Needle cutter2	Total disposed-0.026
216.	Gangyap PHSC	0.013	0.003	0.001	0.001	0.018	*	*	1 no.	Sharp pit Needle cutter 03	Total disposed-0.018
217.	Melli Aching PHSC	0.1	0.099	0.055	0.05	0.304	*	*	1 no.	Sharp pit Needle cutter 2	Total disposed-0.304
218.	Rimbik PHSC	0.088	0.077	0.060	0.055	0.28	*	*	1 no.	Sharp pit Needle cutter2	Total disposed: 0.28
219.	Darap PHSC	0.082	0.052	0.044	0.025	0.203	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.203
220.	Pelling PHSC	0.082	0.071	0.003	0.068	0.224	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.224
221.	Naku Chumbung PHSC	0.012	0.009	0.001	0.008	0.03	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.03
222.	Sakyong PHSC	0.042	0.034	0.022	0.009	0.107	*	*	1 no.	Sharp pit	Total disposed: 0.107
223.	Legship PHSC	0.010	0.006	0.004	0.007	0.027	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.027
224.	Lingchom PHSC	0.016	0.022	0.008	0.003	0.049	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.049



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

225.	Kongri PHSC	0.067	0.033	0.01	0.001	0.111	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.111
226.	Thingling PHSC	0.009	0.008	0.009	0.008	0.034	*	*	*	Needle cutter 2	Total disposed: 0.034
227.	Karjee PHSC	0.033	0.05	0.067	0.017	0.167	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.167
228.	Gerethang PHSC	0.096	0.082	0.055	0.068	0.301	*	*	1 no.	Sharp pit Needle cutter2	Total disposed: 0.301
229.	Nambu PHSC	0.082	0.041	0.041	0.049	0.213	*	*	1 no.	Sharp pit Needle cutter 2	Total disposed: 0.213
Government Veterinary Hospital under Gyalshing District											
230.	District Veterinary Hospital Gyalshing	0.031	0.012	0.0011	0.0027	0.0468	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed-0.0468
231.	Tashiding Veterinary Hospital	0.041	0.027	0.008	0.068	0.144	*	*	*	*	Total disposed-0.144
232.	Veterinary Hospital Dentam	0.016	0.026	0.032	0.032	0.106	*	*	*	*	Total disposed-0.106
Non Bedded Private HCF under Gyalshing District											
233.	Upakar Diagnostic Centre, Gyalshing	0.002	0.0004	0.002	0.0007	0.0051	*	*	*	Needle cutter	Total disposed: 0.0051
234.	Smile Dental Solutions, Gyalshing	0.0003	0.055	0.002	0.0003	0.0576		2 no.	*	Needle cutter	Total disposed: 0.0576
Bedded Government HCF under Soreng District											
235.	Ringchenpong PHC	0.109	0.096	0.041	0.027	0.273	*	1 no.	1 no.	Shredder Sharp Pit Needle cutter 4	Total disposed-0.273
236.	Sombaria PHC	0.055	0.164	0.034	0.026	0.279	*	1 no.	1 no.	Sharp pit Needle cutter 5	Total disposed-0.279
237.	Mangalbaria PHC	0.493	0.411	0.2	0.247	1.351	*	*	1 no.	Sharp pit Needle cutter 3	Total disposed-1.351
238.	Soreng PHC	0.493	0.263	0.099	0.033	0.888	*	1 no.	1 no.	Sharp pit. Needle cutter 5	Total disposed-0.888
Non bedded government HCF under Soreng District											
239.	Deythang PHSC	0.029	0.033	0.007	0.005	0.074	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.074
240.	Sigeng PHSC	0.033	0.025	0.008	0.01	0.076	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed-0.076
241.	Naya Bazar PHSC	0.027	0.033	0.022	0.019	0.101	*	*	1 no.	Sharp pit Needle cutter	Total disposed: 0.101



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

242.	Chota Samdong PHSC	0.137	0.126	0.014	0.027	0.304	*	*	1 no.	Sharp pit Needle cutter 2	Total disposed-0.304
243.	Reshi PHSC	0.028	0.020	0.025	0.008	0.081	*	*	1 no.	Sharp pit	Total disposed-0.081
244.	Zeel Hathidunga PHSC	0.023	0.019	0.003	0.001	0.046	*	*	1 no.	Needle cutter	Total disposed-0.046
245.	Bermiok PHSC	0.347	0.160	0.153	0.109	0.769	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.769
246.	Tikpur PHSC	0.033	0.025	0.017	0.017	0.092	*	1 no.	1 no.	Sharp pit Needle cutter2	Total disposed-0.092
247.	Daramdin PHSC	0.027	0.016	0.003	0.008	0.054	*	1 no.	1 no.	Needle cutter3	Total disposed-0.054
248.	Ribdi PHSC	0.05	0.022	0.017	0.013	0.102	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed-0.102
249.	Okhrey PHSC	0.027	0.014	0.001	0.007	0.049	*	1 no.	1 no.	Sharp pit Needle cutter 2	Total disposed-0.049
250.	Buriakhop PHSC	0.133	0.167	0.133	0.1	0.533	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.533
251.	Kamling PHSC	0.042	0.057	0.005	0.029	0.133	*	1 no.	1 no.	Sharp pit Needle cutter 2	Total disposed-0.133
252.	Khaniserbung PHSC	0.014	0.010	0.008	0.005	0.037	*	1 no.	1 no.	Sharp pit Needle cutter2	Total disposed-0.037
253.	Boom Reshi PHSC	0.025	0.022	0.005	0.003	0.055	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.055
254.	Yangsum PHSC	0.011	0.009	0.003	0.001	0.024	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.024
255.	Chakung PHSC	0.033	0.033	*	0.002	0.068	*	*	1no.	Sharp pit Needle cutter3	Total disposed-0.068
256.	Dodak PHSC	0.027	0.027	0.022	0.014	0.09	*	1 no.	1 no.	Needle cutter	Total disposed-0.09
257.	Tharpu PHSC	0.033	0.027	0.016	0.016	0.092	*	1 no.	1 no.	Needle cutter 2	Total disposed: 0.092
258.	Pakkigoan PHSC	0.027	0.022	0.014	0.014	0.077	*	1 no.	1 no.	Needle cutter 2	Total disposed: 0.077
259.	Zoom PHSC	0.133	0.066	0.017	0.017	0.233	*	1 no.	1 no.	Needle cutter 2	Total disposed: 0.233
260.	Singling PHSC	0.023	0.018	*	0.009	0.05	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed: 0.05
261.	Chumbong PHSC	0.027	0.027	0.001	0.002	0.057	*	1 no.	1 no.	Sharp pit Needle cutter 2	Total disposed: 0.057
262.	Samdong PHSC	0.012	0.013	0.007	0.004	0.036	*	*	1 no.	Sharp pit Needle cutter2	Total disposed: 0.036



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

Government Veterinary Hospital under Soreng District											
263.	Veterinary Hospital Takuthang	0.0054	0.010	0.010	0.0054	0.0308	*	*	*	*	Total disposed-0.0308
264.	Sub-division Veterinary Hospital Soreng	0.007	0.008	0.016	0.024	0.055	*	*	*	*	Total disposed-0.055
Bedded government HCF under Namchi District											
265.	District Hospital Namchi	25.323	29.704	9.605	0.616	65.248	20kg/d	1 no.	*	Sharp pit Needle cutter 30	Total disposed- 65.248
266.	Melli PHC	0.685	0.822	*	0.411	1.918	*	*	1 no.	Sharp pit Needle cutter 4	Total disposed-1.918
267.	Jorethang CHC	0.983	0.899	0.339	0.049	2.27	*	1 no.	1 no.	Sharp pit Needle cutter 6	Total disposed-2.27
268.	Namthang PHC	0.384	0.332	0.247	0.099	1.062	*	1 no.	1 no.	Sharp pit Needle cutter4	Total disposed-1.062
269.	Tokal Bermiok PHC	0.164	0.405	0.318	0.013	0.9	*	*	1 no.	Sharp pit Needle cutter 3	Total disposed-0.9
270.	Temi PHC	0.279	0.263	0.164	0.230	0.936	*	1 no.	1 no.	Sharp pit Needle cutter2	Total disposed: 0.936
271.	Yangang PHC	0.908	0.748	0.145	0.105	1.906	*	*	1 no.	Sharp pit Needle cutter5	Total disposed: 1.906
272.	Ravangla PHC	2.137	1.342	1.096	0.274	4.849	*	*	1 no.	Sharp pit Needle cutter 4	Total disposed-4.849
Non bedded government HCF under Namchi District											
273.	Sangmoo PHSC	0.054	0.041	*	0.041	0.136	*	1 no.	1 no.	Sharp pit Needle cutter	Total disposed-0.136
274.	Jarrong PHSC	0.027	0.033	0.003	0.003	0.066	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.066
275.	Polok PHSC	0.009	0.006	0.008	0.003	0.026	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.026
276.	Lingzoo PHSC	0.008	0.005	0.005	0.005	0.023	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.023
277.	Phamtam PHSC	0.027	0.033	0.003	0.002	0.065	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.065
278.	Rayong PHSC	0.055	0.041	0.110	0.033	0.239	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.239



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

279.	Tinkitam PHSC	0.041	0.038	0.082	0.027	0.188	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.188
280.	Ralong PHSC	0.041	0.041	0.027	0.027	0.136	*	*	1 no.	Sharp pit Needle cutter 2	Total disposed-0.136
281.	Kewzing PHSC	0.041	0.038	0.027	0.030	0.136	*	*	*	Sharp pit Needle cutter 2	Total disposed-0.136
282.	Tingle PHSC	0.018	0.043	0.004	0.002	0.067	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.067
283.	Mamley PHSC	0.036	0.207	0.0003	0.001	0.2443	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.2443
284.	Kamrang PHSC	0.0027	0.0054	0.001	*	0.0091	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0091
285.	Kitam PHSC	0.0049	0.0043	0.002	0.005	0.0162	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0162
286.	Maniram Bhanjang PHSC	0.027	0.011	0.016	0.008	0.062	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.062
287.	Rong PHSC	0.022	0.018	*	0.005	0.045	*	*	*	Needle cutter -2	Total disposed-0.045
288.	Melli Dara PHSC	0.034	0.051	0.096	0.025	0.206	*	*	1 no.	Sharp pit Needle cutter3	Total disposed-0.206
289.	Turuk PHSC	0.767	0.959	0.041	0.301	2.068	*	*	1 no.	Sharp pit Needle cutter3	Total disposed-2.068
290.	Sadam PHSC	0.049	0.041	0.027	0.027	0.144	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.144
291.	Sumbuk PHSC	0.027	0.019	0.008	0.008	0.062	*	*	*	Needle cutter 2	Total disposed-0.062
292.	Kateng PHSC	0.005	0.005	0.003	0.004	0.017	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.017
293.	Kabrey PHSC	0.0065	0.016	0.013	0.0027	0.0382	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0382
294.	Rateypani PHSC	0.058	0.063	0.016	0.027	0.164	*	*	01	Sharp pit Needle cutter	Total disposed-0.164
295.	Phongla PHSC	0.020	0.030	0.008	0.0057	0.0637	*	*	01	Needle cutter	Total disposed-0.0637
296.	Bimbong PHSC	0.034	0.034	*	0.042	0.11	*	*	01	Sharp pit Needle cutter	Total disposed-0.11
297.	Perbing PHSC	0.016	0.013	0.004	0.002	0.035	*	*	1 no.	Sharp pit	Total disposed-0.035



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

										Needle cutter2	
298.	Kholaghari PHSC	0.0029	0.0045	0.001	*	0.0084	*	*	01	Sharp pit Needle cutter	Total disposed-0.0084
299.	Nandugoan PHSC	0.032	0.032	0.0011	0.004	0.0691	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0691
300.	Salghari PHSC	0.021	0.027	0.001	0.0027	0.0517	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0517
301.	Tingmoo PHSC	0.025	0.008	0.0016	0.0027	0.0373	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0373
302.	Wok PHSC	0.025	0.0087	0.001	0.0027	0.0374	*	*	1no.	Sharp pit Needle cutter	Total disposed-0.0374
303.	Omchu PHSC	0.018	0.022	0.009	0.008	0.057	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.057
304.	Sripatam PHSC	0.013	0.008	0.002	*	0.023	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.023
305.	Lingmoo PHSC	0.027	0.022	0.015	0.010	0.074	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.074
306.	Neya Broom PHSC	0.029	0.026	0.019	0.018	0.092	*	*	1 no.	Sharp pit Needle cutter 2	Total disposed-0.092
307.	Lingee PHSC	0.019	0.019	0.0005	0.008	0.0465	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.0465
308.	Ben PHSC	0.023	0.007	0.02	0.007	0.057			1 no.	Sharp pit Needle cutter	Total disposed-0.057
309.	Chemchey PHSC	0.0068	0.001	*	*	0.0078	*	*	1 no.	Sharp pit Needle cutter2	Total disposed-0.0078
310.	Damthang PHSC	0.027	0.054	0.0136	0.008	0.1026			1 no.	Sharp pit Needle cutter2	Total disposed-0.1026
311.	Manglay PHSC	0.032	0.021	0.016	0.008	0.077	*	*	1 no.	Sharp pit Needle cutter	Total disposed-0.077
Government veterinary hospital under Namchi District											
312.	District Veterinary polyclinic, Namchi	0.041	0.087	0.046	0.012	0.186	*	*	*	*	Total disposed-0.186
313.	Namthang Veterinary Hospital	0.011	0.024	0.025	0.002	0.062	*	*	*	*	Total disposed-0.062
314.	Sub-divisional Veterinary hospital, Ravangla	0.04	0.008	0.005	0.0054	0.0584	*	*	*	*	Total disposed-0.0584
315.	Turuk Veterinary hospital	0.004	0.027	0.005	0.054	0.09	*	*	*	*	Total disposed-0.09



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

316.	Yangang Veterinary Hospital	0.054	0.041	0.049	0.027	0.171	*	*	*	*	Total disposed-0.171
317.	Tokal Bermiok Veterinary Hospital	0.006	0.016	0.024	0.001	0.047	*	*	*	*	Total disposed-0.047
318.	Mellidara Veterinary Hospital	0.033	0.025	*	0.003	0.061	*	*	*	*	Total disposed-0.061
319.	Karfector Veterinary Hospital	0.065	0.032	0.032	0.024	0.153	*	*	*	*	Total disposed-0.153
Non Bedded Private HCF under Namchi District											
320.	Sister and Sister Diagnostic Centre, Namchi (private non bedded HCF)	0.006	0.045	0.002	0.005	0.058	*	2 no.	*	needle cutter	Total disposed-0.058
321.	Lifeline Laboratory, Jorethang	0.001	0.017	0.01	0.001	0.029	*	1 no.	*	needle cutter	Total disposed-0.029
322.	Gopal medical Store, Jorethang	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Clinic runs for consultation only.
323.	32 Pearls, Namchi	Nil	Nil	Nil	Nil	Nil	Nil	1 no.	Nil	needle cutter	Nil
324.	Rangit power Station Hospital, NHPC non-bedded	0.050	0.009	0.022	0.002	0.083	Nil	1no.	*	Shredder Needle Cutter 02 Sharp pit	Total disposed-0.083
325.	Patel Engineering limited, Jholungey	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
Pharmaceutical Unit Having Microbiology lab (Lab waste :media) Under Namchi District											
326.	Alkem Health Science, Unit- I Samardung	2.448	NA	NA	NA	2.448	*	1 no.	*	ETP	Treated in ETP -2.448
327.	Alkem Health Science Unit-II, Samardung	NA	NA	NA	NA	NA	*	NA	*	NA	NA
328.	Alkem Health Science Unit-III, Samardung	3.745	1.664	0.0068	0.001	5.4168	*	2 no.	*	ETP	Treated in ETP -5.4168
329.	Alkem Laboratories, Unit-V Jholungey	2.665	0.266	NA	NA	2.931	*	1 no.	*	ETP	Treated in ETP -2.931
330.	Marc Life Sciences, Jholungey	0.006	NA	NA	NA	0.006	*	1 no	*	ETP	Treated in ETP -0.006
331.	Intas Pharmaceutical Ltd. Unit-II Samardung	0.164	NA	NA	NA	0.164	*	1 no.	*	ETP	Treated in ETP: 0.164
332.	Zyodus Wellness Unit I, Mamring	0.92	Nil	Nil	Nil	0.92	Nil	2 nos	*	ETP	Treated in ETP: 0.92



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

333.	Zyodus Wellness Unit II, Mamring	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
334.	Mankind Pharma Limited, Daring Block, Bermiok Ilaka	5.495	Nil	Nil	Nil	5.495	Nil	3 nos	1 no.	ETP Needle cutter	Total dispose: 5.495
335.	Micro Labs Ltd. , Mamring	0.002	Nil	Nil	Nil	0.002	Nil	1 no.	Nil	Needle cutter	Treated in ETP:0.002
336.	Salas Pharmaceuticals (P) Ltd., Kharpani, Mamring	0.066	Nil	Nil	Nil	0.066		2no.	1no.	ETP	Treated in ETP: 0.066
337.	IPCA Laboratories Ltd. Unit-I, Bharikhola	NA	NA	NA	NA	NA	NA	2 no.	NA	NA	NA
338.	IPCA Laboratories Ltd. Unit-II, Bharikhola	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
339.	Aishwarya Health Care, Samardung	NA	NA	NA	NA	NA	NA	2 no.	NA	ETP	NA
340.	Swiss Garnier Genexia Sciences Private Ltd., Unit-II, Mamring	1.425	NA	NA	NA	1.425	*	1 no.	*	*	Treated in ETP: 1.425
341.	Curetec Pharmaceuticals, Pabong	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
342.	Yuksom Brewerries Ltd., Melli	0.001	0.001	0.0007	0.0007	0.0034	Nil	1 no.	1 no.	Needle Cutter	Total disposed: 0.0034
	Total	265.5	254.3	45.5	20.9	586 kg/d	-	-	-	-	586 kg/d

Total: 586 kg/d

Note: The quantity of Bio-medical Waste (BMW) generation in kg/d of different categories has been calculated based on annual/ monthly generation of BMW.

Sl. No.	Name and Address of the Common Bio Medical Waste Treatment Facilities	GPS Coordinates	Coverage Area in KMS	Name of the cities/ areas covered by Common Bio Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity of Bio Medical Waste collected from member Health Care Facilities (in Kg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio Medical waste treated in kg/day	Method of Disposal of treated wastes (Incineration Ash/Sharps/Plastics)	
	Does not exist in the state of Sikkim								Equipment	Numbers	Total installed		



ANNUAL REPORT ON BMW MANAGEMENT FOR THE YEAR 2023, STATE POLLUTION CONTROL BOARD-SIKKIM

								capacity (kg/day)			
								Incinerator	N/A	N/A	Incineration Ash: Quantity Disposed by:
								Plasma Pyrolysis	N/A	N/A	
								Autoclave	N/A	N/A	Sharps: Quantity Disposed by:
								Hydroclave	N/A	N/A	
								Microwave	N/A	N/A	Plastics: Quantity Disposed by:
								Shredder	N/A	N/A	
								Sharps encapsulation or concrete pit	N/A	N/A	
								Deep burial pits	N/A	N/A	ETP Sludge Quantity Disposed by:
								Any other equipment	N/A	N/A	
								Effluent treatment Plant	N/A	N/A	
								Sub-total	N/A	N/A	

- (a) Total Number of transportation vehicles used for collection of Bio-medical Waste on daily basis by the Common Bio-Medical Waste Treatment Facilities: **Not applicable**
- (b) List of Health Care Facilities not having membership with the Common Bio-Medical Waste Treatment Facilities and neither having captive treatment facilities: **Not applicable**
- (c) Number of trainings organised by the Common Bio-Medical Waste Treatment Facility operators: **Not applicable**
- (d) Number of Accidents reported by the Common Bio Medical Waste Treatment Facilities: **Not applicable**





STATE POLLUTION CONTROL BOARD- SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI, GANGTOK – 737102

Ref. No. 192 /SPCB

Date: 28/06/2024

To,

The General Manager,
M/s Torrent Pharmaceuticals Ltd., Unit II
32 No., Middle Camp, NH10, Gangtok District, 737135

Sub: Authorization for Generation, Collection, Storage & Transportation of Hazardous Wastes.

- Reference of application (No. and date): 427042 dated 21-02-2024;
- M/s Torrent Pharmaceuticals Ltd., Unit II located at 32 No., Gangtok District is hereby granted authorization for Generation, Collection & Storage within their factory premises and Transportation & Disposal of hazardous wastes at treatment facilities as stated below:

Details of Authorization:

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Quantity per annum	Authorized mode of disposal or recycling or utilization or co-processing, etc.
1.	Category 5.1 – Used/ Spent oil	3 MT	Authorized Recycling Facility
2.	Hazardous Wastes falling under Process Category 28 of Schedule I	90 MT	1. M/s Nilay Narayan Polychem LLP, Kandra Industrial Area, Govindpur, Dhanbad, Jharkhand;
3.	Category 33 – contaminated waste	10 MT	2. M/s Ambuja Cements Ltd., Bhatapara, Balodabazar, Chhattisgarh.
4.	Category 35.3 – Chemical sludge generated from waste water treatment	30 MT	3. M/s West Bengal Waste Management Ltd., Haldia, West Bengal (CHWTSDF);

- The authorization shall be valid for a period of 01st April, 2024 to 31st March 2025;
- Five thousand rupees (Rs. 5,000/-) has been received as authorization fee for the year 2024-25 vide Bank id – 1060 through Receipt No. 118315901 dated 28/02/2024;



Page 1 of 4

Aakashthakur
-//TRUE COPY//-

5. The authorization is subject to the following General and Specific conditions;

A. GENERAL CONDITIONS OF AUTHORIZATION:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down under these Rules by 31st of March, every year.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
10. Annual returns shall be filed by June 30th, each year in **Form 4** of the said rules.

B. SPECIFIC CONDITIONS:

1. That, the authorization shall not be rented, lent, sold, transferred without obtaining prior permission of the SPCB;
2. That, you shall comply with the provision of the **Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016**, and take every safety measures as envisaged in these rules;
3. That, you shall maintain records of Hazardous wastes generated in your unit in **Form 3** of the said H&OW Rules, 2016;



4. That, it shall be the duty of authorized person to take prior permission of the SPCB to close down the facility;
5. That, you shall abide by all the instructions given by the Board from time to time;
6. That; under MANIFEST system you shall submit, 1st copy (white) duly attested and acknowledged by the transporter and ensure that 7th copy is returned to SPCB-Sikkim by the operator of the TSDF/ Cement plant as the case may be;
7. That, you shall ensure that the sender or the receiver shall ensure that insurance cover for accidental leakage, spillage or other accidents is undertaken by the transporter before utilizing the transport services. The state PCB wherein the accident has taken place shall be the beneficiary of the insurance for carrying out relief work;
8. That, you shall label the Hazardous waste in Form 8 format provided in the H&OW Rules, 2016;
9. That, you shall abide by the provisions of Rule 8 of the H&OW Rules, 2016 for safe storage of Hazardous Wastes;
10. That, occupiers of facilities may store the hazardous and other wastes for a period not exceeding **ninety (90) days** and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection;
11. That, small generators (upto 10 MT/ annum) are allowed to store Hazardous and other waste for a period not exceeding **one hundred and eighty (180) days**;
12. That, any extension on storage period specified in specific condition no. 10 & 11 shall be intimated to the Board for obtaining permission;
13. That, whosoever shall arrange for transport of hazardous waste to facility mentioned in details of authorization under SI no. 2 of Page no.1 shall be responsible for the environmentally safe and sound transport of the Hazardous waste;
14. That, if the transport is arranged by the occupier (generator), the unit shall ensure that the vehicles utilized for transportation of Hazardous wastes comply to the following conditions:
 - a) That, the transportation of waste shall be carried out preferably by local transport entrepreneurs from the state of Sikkim authorized by SPCB-Sikkim with dedicated waste transportation vehicles;
 - b) That, the vehicles shall paint the words HAZARDOUS WASTES which must be displayed on all sides of the vehicle in English, Hindi and Vernacular language;
 - c) That, the vehicles are painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body to facilitate easy identification;
 - d) That, the vehicles display Emergency phone nos. & TREM card in the vehicle properly;
 - e) That, the transporter has designed the trucks in such a way so as to prevent spillages during transportations;
 - f) That, the vehicles used for transport is to be designed suitably to handle & transport HW of different characteristics;
 - g) That, the transporter has trained the driver with regard to emergency response measures to be taken during the transportation of waste;
 - h) That, the cleaning of vehicles shall be carried out at facilities with Effluent Treatment Plant only;
 - i) That, each vehicle is equipped with first aid kit;



15. That, the transporter shall not lift any hazardous waste from any industrial unit located in the state of Sikkim without prior intimation for physical verification to be conducted by official designated by SPCB-Sikkim;
16. That, the commercial compensation will be paid by industrial unit in advance to WBPCB in case of disposal at M/s WBWML, Haldia before any waste is lifted from the premises
17. That, in case of presence of Explosive/Ignitable/ Corrosive/Toxic compounds in the waste the sender shall inform the disposal facility with regard to the waste characteristics beforehand and also in transport Manifest;
18. That, the SPCB-Sikkim shall reserve the right to cancel this authorization immediately in case of non-compliance to the authorization conditions OR the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016;
19. That, in the event of such cancellation as provided in specific condition no. 18, the SPCB- Sikkim shall not be responsible for any loss or liability suffered by the authorized person or firm;
20. That, the SPCB-Sikkim also reserves the right to impose or remove additional conditions in relation to this authorization;
21. That; this Authorization is valid subject to obtaining other required permissions/licenses/clearances wherever required;
22. That, the Board reserves the right to cancel the authorization in the event of any environmental problems during operation of your unit and handling of hazardous wastes generated by your unit.



(Dr. Gopal Pradhan)
Member Secretary,
State Pollution Control Board-Sikkim.

Dr Gopal Pradhan
Member Secretary
State Pollution Control Board
Forest & Environment Deptt.
Govt of Sikkim



STATE POLLUTION CONTROL BOARD- SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI, GANGTOK - 737102

F. No. 349/SPCB/ 97

Dated: 29/4/2024

To,

M/s. West Bengal Waste Management Ltd.,
Jindal Towers, Block A,
4th Floor, 21/IA/3, Darga Road,
Kolkata-700017.

Sub: Authorisation for collection, transportation and disposal of hazardous waste generated in the state of Sikkim.

Reference application no WBWML/MBD/IWM/23-24/NOC/SPCB-001 dated 18/04/2024 read with Consent to Operate granted vide Memo no. 110/2S(CON)-2316/2008(Pt-I) dated 14/07/2023 and authorization granted vide Memo No. 53/2S(HW)-1505/2003(Pt.-VII) dated 26/04/2023 by West Bengal Pollution Control Board (WBPCB) and Agreement vide Sl. no. B286932, M/s. West Bengal Waste Management Ltd., Kolkata, West Bengal, herein after referred to as the authorized person or firm is hereby granted an authorization for collection and transportation of hazardous or other wastes mentioned below from occupiers' premises operating in the State of Sikkim for treatment and disposal at their facility located at Mouza-Purba Srikrishnapur, West Bengal subject to the conditions A& B as listed in the following paragraphs of the authorization:

Sl. No.	Category of Hazardous Waste	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
1. 2. 3. 4. 5. 6. 7.	28.1 Process Residue and wastes 28.2 Spent catalyst 28.3 Spent carbon 28.4 Off specification products 28.5 Date-expired products 28.6 Spent solvent 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	At CHWTSDF of West Bengal Waste Management Ltd. located at Mouza-Purba, West Bengal.	2000 MT
8.	33.2 Contaminated cotton rags or other cleaning materials		



Aakshitha
-//TRUE COPY//-

9.	35.3	Chemical sludge from waste water treatment	At CHWTSDF of West Bengal Waste Management Ltd. located at Mouza-Purba, West Bengal
10.	35.4	Oil and grease skimming	
11.	37.2	Ash from incinerator and flue gas cleaning residue	
12.	37.3	Concentration or evaporation residues	

A. GENERAL CONDITIONS:

1. The authorized person or firm shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under;
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board;
3. The person or firm authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization;
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person or firm authorized shall constitute a breach of this authorization;
5. The person or firm authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person or firm authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty";
7. It is the duty of the authorized person or firm to take prior permission of the West Bengal Pollution Control Board to close down the facility and the same shall be intimated to SPCB-Sikkim;
8. An application for the renewal of an authorization shall be made as laid down under the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016;
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time shall be complied with by the authorized person or firm;
10. Annual return for the state of Sikkim shall be filed by June 30th for the period ending 31st March of the previous financial year in Form 4 and amended thereof;



11. In case of accidents during transportation the authorized person or firm shall report to the concerned SPCB immediately via telephone and submit a detailed report in Form 11.

B. SPECIFIC CONDITIONS:

1. That, the authorized person or firm shall ensure that Hazardous Waste is transported safely within the territorial limits of Sikkim and West Bengal;
2. That, the authorized person or firm shall comply to all the conditions of the agreement between West Bengal Pollution Control Board, State Pollution Control Board-Sikkim and West Bengal Waste Management Ltd;
3. That, the authorized person or firm shall ensure, the vehicles utilized by the sender or the receiver shall comply with the provisions of the Central Motor Vehicles Rules made by the Central Government under Motor Vehicles Act, 1988 and the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 as per the Undertaking vide Memo. No. WBWML/2023-24/SPCBS-02 dated 19/08/2023;
4. That, the authorized person or firm shall maintain record of the HW received from the state of Sikkim in Form 3 format provided in the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and amended thereof;
5. That, the authorized person or firm shall submit Copy 5 (Green) and Copy 7 (Grey) of the Form 10 Manifest to WBPCB and SPCB-Sikkim respectively without fail as per the Undertaking vide Memo. No. WBWML/2023-24/SPCBS-01 dated 19/08/2023;
6. That, the authorized person or firm shall ensure that the sender or the receiver shall ensure that insurance cover for accidental leakage, spillage or other accidents is undertaken by the transporter before utilizing the transport services. The state PCB wherein the accident has taken place shall be the beneficiary of the insurance for carrying out relief work;
7. That, the authorized person or firm shall not lift any hazardous waste from any industrial unit located in the state of Sikkim without prior physical verification by official designated by SPCB-Sikkim;
8. That, the commercial compensation (Rs. 3000/- per MT of HW) will be paid by industrial units in advance to WBPCB before any waste is lifted from the industries. The authorized person or firm is to verify the payment or shall not be permitted to accept waste unless the commercial compensation is recovered;
9. That, the authorised person or firm shall not accept commercial compensation from occupiers on behalf of WBPCB under any circumstances as per the Undertaking vide Memo no. WBWML/2023-24/SPCBS-02 dated 19/08/2023;
10. That, the authorized person or firm shall possess valid authorization from both the State



Pollution Control Boards for transportation of wastes;

11. That, the responsibility of safe transport shall be either of the sender or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board.
12. That, the authorized person or firm shall ensure that the vehicles utilised for transportation of Hazardous wastes comply to the following conditions:
 - a) That, the transportation of waste shall be carried out by entrepreneurs with dedicated hazardous waste transportation vehicles preferably by local transporters from the State of Sikkim;
 - b) That, the vehicles shall paint the words HAZARDOUS WASTES which must be displayed on all sides of the vehicle in English, Hindi and Vernacular language;
 - c) That, the vehicles are painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body to facilitate easy identification;
 - d) That, the vehicles display Emergency phone nos. & TREM card in the vehicle properly;
 - e) That, the transporter has designed the trucks in such a way so as to prevent spillages during transportations;
 - f) That, the vehicles used for transport is to be designed suitably to handle & transport HW of different characteristics;
 - g) That, the transporter has trained the driver with regard to emergency response measures to be taken during the transportation of waste;
 - h) That, the cleaning of vehicles shall be carried out after delivery of the Hazardous Waste at your facility and the waste water generated in the process is treated properly in your ETP;
 - i) That, each vehicle is equipped with first aid kit;
13. That, the authorized person or firm shall ensure that in case of presence of Explosive/Ignitable/ Corrosive/Toxic compounds, the sender has informed you with regard to the waste characteristics beforehand and also in Form 10 Manifest and the information shall be communicated the SPCB-Sikkim and WBPCB in advanced by the sender and receiver ;
14. That, the SPCB-Sikkim also reserves the right to impose or remove additional conditions in relation to this authorization;
15. That, this authorization is subject to such permissions as may be required to be obtained by the authorized person or firm from the WBPCB and terms and conditions that maybe imposed therein;
16. That, the authorized person or firm shall ensure complete compliance of conditions stated in the Consent to Operate and Authorization granted by West Bengal Pollution Control Board in addition to the conditions stated in the authorization granted by SPCB-Sikkim;



17. That, the SPCB-Sikkim shall reserves the right to cancel this authorization immediately in case of non compliance of the above mentioned conditions or the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016;
18. That, the SPCB-Sikkim shall reserves the right to cancel this authorization immediately in case of non compliance upon receipt of written communication from the Member Secretary, WBPCB or any other official designated by him in case of non compliance in the state of West Bengal;
19. That, in the event of such cancellation as provided in specific condition no 17 & 18, the SPCB-Sikkim shall not be responsible for any loss or liability suffered by the authorized person or firm;
20. That, the terms and conditions stated in the agreement between the occupier and M/s WBWML shall under no circumstances be detrimental or shall lead to hindrance of the disposal of HW generated by occupiers in the state of Sikkim in your facility or any other facility authorized by SPCB-Sikkim;
21. That, under no circumstances M/s WBWML has the authority to levy penalty charges on the occupiers operating in the state of Sikkim;
22. This authorization is valid for a period of 01/04/2024 to 31/03/2025.



(Dr. Gopal Pradhan)

Member Secretary,

State Pollution Control Board-Sikkim



Dr. Gopal Pradhan
Member Secretary
State Pollution Control Board
Health & Environment Deptt.
Govt. of Sikkim



STATE POLLUTION CONTROL BOARD- SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI, GANGTOK - 737102

F. No. 979/SPCB/371

Dated: 30/5/2023

To,
The General Manager,
M/s. Calcom Cement India Limited,
3rd and 4th floor, Anil Plaza II, ABC, G.S Road
Guwahati-781005, (Assam) India.

Sub: NOC for co-processing of hazardous waste generated in the state of Sikkim.

In consideration of your application no CCIL/USO/AFR/22-23/14 dated 03/03/2023 read with authorization granted by Assam Pollution Control Board vide Ref. no. WB/OTWA/HW-353/20-21/62/46 dated 14/10/2020, the State Pollution Control Board-Sikkim hereby grants No Objection Certificate to M/s Calcom Cement India Ltd. for collection, transportation, treatment and disposal of Hazardous Waste generated from the state of Sikkim through co-processing in your cement plant located at 16 kilo, Jamuna Nagar, Umrangso, Dima-Hasao, Assam subject to following conditions:

1. That, you are granted permission to only collect and transport the following hazardous stated below:

Sl. No.	Process generating waste as per Schedule I of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016	Category of Wastes	Authorised mode of disposal, utilisation or co-processing, etc.
1.	Production/formulation of drugs/ pharmaceutical and healthcare product.	28.1-Process Residue and wastes 28.2-Spent catalyst. 28.3-Spent carbon 28.4-Off specification products. 28.5-Date-expired products 28.6-Spent solvents.	Co-processing at cement plant of M/s Calcom Cement India Limited, at Umrongso, Dima Hasao District, Assam
2.	Handling of hazardous chemicals & wastes(including used PPEs)	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals/wastes. 33.2-Contaminated cotton rags or other cleaning materials	
3.	De-contamination of barrels/containers used for handling of hazardous waste chemicals.	34.1-Chemical-containing residue arising from decontamination. 34.2-Sludge from treatment of waste water	



Wakashthakur
-//TRUE COPY//-

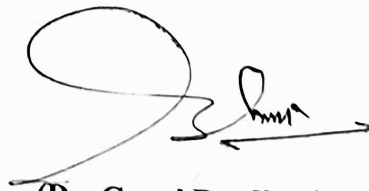
		arising out of cleaning/disposal of barrels/containers.	Co-processing at cement plant of M/s Calcom Cement India Limited, at Umrongso, Dima Hasao District, Assam
4.	Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue 35.2 Spent ion exchange resin containing toxic metals 35.3 Chemical sludge from waste water treatment 35.4 Oil and grease skimming	
4.	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration (including solid from Hazardous Waste dryer)	37.1-Sludge from wet scrubbers 37.2-Ash from incinerator and flue gas cleaning residue. 37.3-Concentration or evaporation residues.	
5.	Production and/or industrial use of paints, pigments, lacquers, varnishes and inks	21.1 Process wastes, residues and sludges	
6.	Cleaning, emptying and maintenance of petroleum oil storage tanks including ships	3.3 Sludge and filters contaminated with oil	

2. That, you shall ensure that Hazardous Waste is transported safely within the territorial limits of transit state;
3. That, you shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under;
4. That, the NOC shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board;
5. That, the person or firm authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this NOC;
6. That, any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person or firm authorized shall constitute a breach of this NOC;
7. That, the person or firm authorized shall implement Emergency Response Procedure (ERP) for which this NOC is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

8. That, the person or firm authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty";
9. That, any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time shall be complied with by the authorized person or firm;
10. That, annual return for the state of Sikkim shall be filed by June 30th for the period ending 31st March of the previous financial year in Form 4 and amended thereof;
11. That, in case of accidents during transportation you shall report to the concerned SPCB immediately via telephone, email or any other means and submit a detailed report in Form 11;
12. That, the authorized person or firm shall ensure, the vehicles utilized by the sender or the receiver shall comply with the provisions of the Central Motor Vehicles Rules made by the Central Government under Motor Vehicles Act, 1988 and the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016;
13. That, you shall maintain record of the HW received from the state of Sikkim in Form 3 format provided in the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and amended thereof;
14. That, you shall submit Copy 7 (Grey) of the Transport Manifest (form 10) to SPCB-Sikkim without fail;
15. That, you shall ensure that the sender or the receiver shall ensure that insurance cover for accidental leakage, spillage or other accidents is undertaken by the transporter before utilizing the transport services. The state PCB wherein the accident has taken place shall be the beneficiary of the insurance for carrying out relief work;
16. The authorization for transport shall be obtained by the occupier, preferably engaging local transporter;
17. That, the authorized person or firm shall ensure that the vehicles utilised for transportation of Hazardous wastes comply to the following conditions:
 - a) That, the transportation of waste shall be carried out by entrepreneurs with dedicated hazardous waste transportation vehicles preferably by local transporters from the State of Sikkim;
 - b) That, the vehicles shall paint the words HAZARDOUS WASTES which must be displayed on all sides of the vehicle in English, Hindi and Vernacular language;
 - c) That, the vehicles are painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body to facilitate easy identification;
 - d) That, the vehicles display Emergency phone nos. & TREM card in the vehicle properly;
 - e) That, the transporter has designed the trucks in such a way so as to prevent spillages during transportations;
 - f) That, the vehicles used for transport is to be designed suitably to handle & transport HW of different characteristics;



- g) That, the transporter has trained the driver with regard to emergency response measures to be taken during the transportation of waste;
- h) That, the cleaning of vehicles shall be carried out after delivery of the Hazardous Waste at your facility and the waste water generated in the process is treated properly in your ETP;
- i) That, each vehicle is equipped with first aid kit;
18. That, the terms and conditions stated in the agreement between the occupier and the co-processing facility shall under no circumstances be detrimental or shall lead to hindrance of the disposal of HW generated by occupiers in the state of Sikkim in your facility or any other facility authorized by SPCB-Sikkim;
19. That, under no circumstances the co-processing facility has the authority to levy penalty charges on the occupiers operating in the state of Sikkim;
20. That, the SPCB-Sikkim shall reserves the right to cancel this NOC immediately in case of non compliance of the NOC conditions or the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 ;
21. That, in the event of such cancellation as provided in specific condition no. 20, the SPCB-Sikkim shall not be responsible for any loss or liability suffered by the authorized person or firm;
22. That, the SPCB-Sikkim also reserves the right to impose or remove additional conditions in relation to this NOC;
23. That, this NOC is subject to such permissions as may be required to be obtained by the authorized person or firm from the Assam Pollution Control Board and terms and conditions that maybe imposed therein;
24. That, the firm shall ensure complete compliance of conditions stated in the Authorization granted by Assam Pollution Control Board in addition to the conditions stated in the NOC granted by SPCB-Sikkim;
25. This NOC is valid for the period of 01/04/2023 to 31/03/2024.



(Dr. Gopal Pradhan)
Member Secretary,
State Pollution Control Board-Sikkim
Dr Gopal Pradhan
Member Secretary
State Pollution Control Board
Forest & Environment Deptt.
Govt of Sikkim



STATE POLLUTION CONTROL BOARD-SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI – 737102

Ref. No. 979/SPCB / 37

Date: 8/4/2024

To,

The General Manager,
M/s Ambuja Cements Ltd.,
Rawa, Balodabazar Tehsil,
Bhatapara, Chhatisgarh-493331.

Sub: NOC for co-processing of hazardous waste generated in the state of Sikkim.

In consideration of your application no ACL/23-24/SPCB/05 dated 18/01/2024 read with authorization and permission granted by Chhattisgarh Environment Conservation Board vide Ref. no. 6572/HSMD/HO/CECB/2022 dated 20/12/2022 and 8559/मुखया./वैज्ञा./छ.ग.प.सं.मं./2023 dated 09/03/2023 respectively, the State Pollution Control Board-Sikkim hereby grants No Objection Certificate to M/s Ambuja Cements Ltd. for collection, transportation, treatment and disposal of Hazardous Waste generated from the state of Sikkim through co-processing in your cement plant located at Bhatapara, Balodabazar, Chhattisgarh subject to following conditions:

1. That, you are granted permission to only collect and transport the following hazardous stated below:

Sl. No.	Process generating waste as per Schedule I of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016	Category of Wastes	Authorised mode of disposal, utilisation or co-processing, etc.
1.	Production/formulation of drugs/ pharmaceutical and healthcare product.	28.1-Process Residue and wastes 28.2-Spent catalyst. 28.3-Spent carbon 28.4-Off specification products. 28.5-Date-expired products 28.6-Spent solvents.	Co-processing at cement plant of M/s Ambuja Cements Ltd. at Bhatapara, Balodaabazar, Chhattisgarh
2.	Handling of hazardous chemicals & wastes(including used PPEs)	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals/wastes. 33.2-Contaminated cotton rags or other cleaning materials	
3.	De-contamination of barrels/containers used for handling of hazardous waste chemicals.	34.1-Chemical-containing residue arising from decontamination. 34.2-Sludge from treatment of waste water arising out of cleaning/disposal of barrels/	



		containers.	Co-processing at cement plant of M/s Ambuja Cements Ltd. at Bhatapara, Balodaabazar, Chhattisgarh
4.	Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue 35.2 Spent ion exchange resin containing toxic metals 35.3 Chemical sludge from waste water treatment 35.4 Oil and grease skimming	
4.	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration (including solid from Hazardous Waste dryer)	37.1-Sludge from wet scrubbers 37.2-Ash from incinerator and flue gas cleaning residue. 37.3-Concentration or evaporation residues.	
5.	Production and/or industrial use of paints, pigments, lacquers, varnishes and inks	21.1 Process wastes, residues and sludges	
6.	Cleaning, emptying and maintenance of petroleum oil storage tanks including ships	3.3 Sludge and filters contaminated with oil	

2. That, you shall ensure that Hazardous Waste is transported safely within the territorial limits of transit state;
3. That, you shall comply with the provisions of the Environment (Protection) Act,1986, and the rules made there under;
4. That, the NOC shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board-Sikkim;
5. That, the person or firm authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this NOC;
6. That, any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person or firm authorized shall constitute a breach of this NOC;
7. That, the person or firm authorized shall implement Emergency Response Procedure (ERP) for which this NOC is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

8. That, the person or firm authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty";
9. That, any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time shall be complied with by the authorized person or firm;
10. That, annual return for the state of Sikkim shall be filed by June 30th for the period ending 31st March of the previous financial year in Form 4 and amended thereof;
11. That, in case of accidents during transportation you shall report to the concerned SPCB immediately via telephone, email or any other means and submit a detailed report in Form 11;
12. That, the authorized person or firm shall ensure, the vehicles utilized by the sender or the receiver shall comply with the provisions of the Central Motor Vehicles Rules made by the Central Government under Motor Vehicles Act, 1988 and the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016;
13. That, you shall maintain record of the HW received from the state of Sikkim in Form 3 format provided in the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and amended thereof;
14. That, you shall submit Copy 7 (Grey) of the Transport Manifest (form 10) to SPCB-Sikkim without fail;
15. That, you shall ensure that the sender or the receiver shall ensure that insurance cover for accidental leakage, spillage or other accidents is undertaken by the transporter before utilizing the transport services. The state PCB wherein the accident has taken place shall be the beneficiary of the insurance for carrying out relief work;
16. The authorization for transport shall be obtained by the occupier, preferably engaging local transporter;
17. That, the authorized person or firm shall ensure that the vehicles utilised for transportation of Hazardous wastes comply to the following conditions:
 - a) That, the transportation of waste shall be carried out by entrepreneurs with dedicated hazardous waste transportation vehicles preferably by local transporters from the State of Sikkim;
 - b) That, the vehicles shall paint the words HAZARDOUS WASTES which must be displayed on all sides of the vehicle in English, Hindi and Vernacular language;
 - c) That, the vehicles are painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body to facilitate easy identification;
 - d) That, the vehicles display Emergency phone nos. & TREM card in the vehicle properly;
 - e) That, the transporter has designed the trucks in such a way so as to prevent spillages during transportations;
 - f) That, the vehicles used for transport is to be designed suitably to handle & transport HW of different characteristics;



Gokashthakur
TRUE COPY//

- g) That, the transporter has trained the driver with regard to emergency response measures to be taken during the transportation of waste;
- h) That, the cleaning of vehicles shall be carried out after delivery of the Hazardous Waste at your facility and the waste water generated in the process is treated properly in your ETP;
- i) That, each vehicle is equipped with first aid kit;
18. That, the SPCB-Sikkim shall reserves the right to cancel this NOC immediately in case of non-compliance of the NOC conditions or the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 ;
19. That, in the event of such cancellation as provided in specific condition no 18, the SPCB-Sikkim shall not be responsible for any loss or liability suffered by the authorized person or firm;
20. That, the terms and conditions stated in the agreement between the occupier and the co-processing facility shall under no circumstances be detrimental or shall lead to hindrance of the disposal of HW generated by occupiers in the state of Sikkim in your facility or any other facility authorized by SPCB-Sikkim;
21. That, under no circumstances the co-processing facility has the authority to levy penalty charges on the occupiers operating in the state of Sikkim;
22. That, the SPCB-Sikkim also reserves the right to impose or remove additional conditions in relation to this NOC;
23. That, this NOC is subject to such permissions as may be required to be obtained by the authorized person or firm from the Chhattisgarh Environment Conservation Board and terms and conditions that maybe imposed therein;
24. That, the firm shall ensure complete compliance of conditions stated in the Authorization granted by Chhattisgarh Environment Conservation Board in addition to the conditions stated in the NOC granted by SPCB-Sikkim;
25. This NOC is valid for the period of 01/04/2024 to 31/03/2025.
26. That this NOC is applicable subject to the fact the M/s Ambuja Cements Ltd. possess a valid Consent to Operate and Authorization for Hazardous Waste from Chattisgarh Environment Conservation Board and its renewal thereof;



(Dr. Gopal Pradhan)
Member Secretary,
State Pollution Control Board-Sikkim

Dr Gopal Pradhan
Member Secretary
State Pollution Control Board
Forest & Environment Deptt.
Govt of Sikkim



STATE POLLUTION CONTROL BOARD-SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI - 737102

F. No. 979 SPCB/ 45

Dated: 15/4 /2024

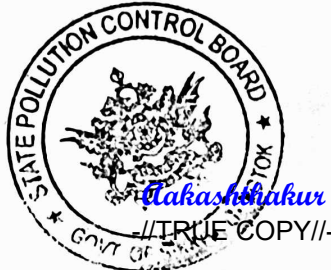
To,
The General Manager,
M/s Nilay Narayan Polychem LLP,
D-167(P),4-5 Kandra Industrial Area, Bhitia,
Govindpur, Dhanbad, Jharkhand - 8281098

Sub: NOC for co-processing of hazardous waste generated in the state of Sikkim.

In consideration of your application no NNP/SPCB/23-24/01 dated 16/02/2024 read with authorization and permission granted by Jharkhand State Pollution Control Board vide Ref. no. JSPCB/HO/RNC/HWM-10052121/2021/23 dated 24/03/2021 and letter no. 99 dated 28/01/2022 respectively, the State Pollution Control Board-Sikkim hereby grants No Objection Certificate to M/s Nilay Narayan Polychem LLP for collection, transportation, treatment and disposal of Hazardous Waste generated from the state of Sikkim at your facility located in Kandra Industrial Area, Govindpur, Dhanbad, Jharkhand subject to following conditions:

1. That, you are granted permission to only collect and transport the following hazardous stated below:

Sl. No.	Process generating waste as per Schedule I of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016	Category of Wastes	Authorised mode of disposal, utilisation or co-processing, etc.
1.	Production/formulation of drugs/ pharmaceutical and healthcare product.	28.1-Process Residue and wastes 28.2-Spent catalyst. 28.3-Spent carbon 28.4-Off specification products. 28.5-Date-expired products 28.6-Spent solvents.	Treatment & disposal at M/s Nilay Narayan Polychem LLP at Kandra Industrial Area, Govindpur, Dhanbad, Jharkhand
2.	Handling of hazardous chemicals & wastes(including used PPEs)	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals/wastes. 33.2-Contaminated cotton rags or other cleaning materials	
3.	De-contamination of barrels/containers used for handling of hazardous waste chemicals.	34.1-Chemical-containing residue arising from decontamination. 34.2-Sludge from treatment of waste water	



Handwritten initials 'JC'

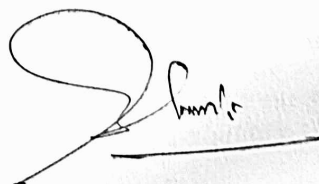
		arising out of cleaning/disposal of barrels/containers.	disposal at M/s Nilay Narayan Polychem LLP at Kandra Industrial Area, Govindpur, Dhanbad, Jharkhand
4.	Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue 35.2 Spent ion exchange resin containing toxic metals 35.3 Chemical sludge from waste water treatment 35.4 Oil and grease skimming	
4.	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration (including solid from Hazardous Waste dryer)	37.1-Sludge from wet scrubbers 37.2-Ash from incinerator and flue gas cleaning residue. 37.3-Concentration or evaporation residues.	
5.	Production and/or industrial use of paints, pigments, lacquers, varnishes and inks	21.1 Process wastes, residues and sludges	
6.	Cleaning, emptying and maintenance of petroleum oil storage tanks including ships	3.3 Sludge and filters contaminated with oil	

2. That, you shall ensure that Hazardous Waste is transported safely within the territorial limits of transit state;
3. That, you shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under;
4. That, the NOC shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board;
5. That, the person or firm authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this NOC;
6. That, any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person or firm authorized shall constitute a breach of this NOC;
7. That, the person or firm authorized shall implement Emergency Response Procedure (ERP) for which this NOC is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

8. That, the person or firm authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty";
9. That, any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time shall be complied with by the authorized person or firm;
10. That, annual return for the state of Sikkim shall be filed by June 30th for the period ending 31st March of the previous financial year in Form 4 and amended thereof;
11. That, in case of accidents during transportation you shall report to the concerned SPCB immediately via telephone, email or any other means and submit a detailed report in Form 11;
12. That, the authorized person or firm shall ensure, the vehicles utilized by the sender or the receiver shall comply with the provisions of the Central Motor Vehicles Rules made by the Central Government under Motor Vehicles Act, 1988 and the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016;
13. That, you shall maintain record of the HW received from the state of Sikkim in Form 3 format provided in the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and amended thereof;
14. That, you shall submit Copy 7 (Grey) of the Transport Manifest (form 10) to SPCB-Sikkim without fail;
15. That, you shall ensure that the sender or the receiver shall ensure that insurance cover for accidental leakage, spillage or other accidents is undertaken by the transporter before utilizing the transport services. The state PCB wherein the accident has taken place shall be the beneficiary of the insurance for carrying out relief work;
16. The authorization for transport shall be obtained by the occupier, preferably engaging local transporter;
17. That, the authorized person or firm shall ensure that the vehicles utilised for transportation of Hazardous wastes comply to the following conditions:
 - a) That, the transportation of waste shall be carried out by entrepreneurs with dedicated hazardous waste transportation vehicles preferably by local transporters from the State of Sikkim;
 - b) That, the vehicles shall paint the words HAZARDOUS WASTES which must be displayed on all sides of the vehicle in English, Hindi and Vernacular language;
 - c) That, the vehicles are painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body to facilitate easy identification;
 - d) That, the vehicles display Emergency phone nos. & TREM card in the vehicle properly;
 - e) That, the transporter has designed the trucks in such a way so as to prevent spillages during transportations;
 - f) That, the vehicles used for transport is to be designed suitably to handle & transport HW of different characteristics;



- g) That, the transporter has trained the driver with regard to emergency response measures to be taken during the transportation of waste;
- h) That, the cleaning of vehicles shall be carried out after delivery of the Hazardous Waste at your facility and the waste water generated in the process is treated properly in your ETP;
- i) That, each vehicle is equipped with first aid kit;
18. That, the SPCB-Sikkim shall reserves the right to cancel this NOC immediately in case of non-compliance of the NOC conditions or the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 ;
19. That, in the event of such cancellation as provided in specific condition no 18, the SPCB-Sikkim shall not be responsible for any loss or liability suffered by the authorized person or firm;
20. That, the terms and conditions stated in the agreement between the occupier and the co-processing facility shall under no circumstances be detrimental or shall lead to hindrance of the disposal of HW generated by occupiers in the state of Sikkim in your facility or any other facility authorized by SPCB-Sikkim;
21. That, under no circumstances the co-processing facility has the authority to levy penalty charges on the occupiers operating in the state of Sikkim;
22. That, the SPCB-Sikkim also reserves the right to impose or remove additional conditions in relation to this NOC;
23. That, this NOC is subject to such permissions as may be required to be obtained by the authorized person or firm from the Jharkhand State Pollution Control Board and terms and conditions that maybe imposed therein;
24. That, the firm shall ensure complete compliance of conditions stated in the Authorization granted by Jharkhand State Pollution Control Board in addition to the conditions stated in the NOC granted by SPCB-Sikkim;
25. This NOC is valid for the period of 01/04/2024 to 31/03/2025;
26. That this NOC is applicable subject to the fact the M/s Nilay Narayan Polychem LLP possess a valid Consent to Operate and Authorization for Hazardous Waste from Jharkhand State Pollution Control Board and its renewal thereof;



(Dr. Gopal Pradhan)
Member Secretary,
State Pollution Control Board-Sikkim
Dr Gopal Pradhan
Member Secretary
State Pollution Control Board
Forest & Environment Deptt.
Govt of Sikkim



Email: spcbsikkim@gmail.com
Phone no - 03592-28191366

STATE POLLUTION CONTROL BOARD- SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI, GANGTOK - 737102

F. No. ¹⁰⁵⁵ /SPCB/ ⁴²⁰

Dated: 5/7/2024

NO OBJECTION CERTIFICATE


In consideration of your application no. AE/06/2024 dated 14/06/2024 read with Consent and authorization granted by West Bengal Pollution Control Board vide Memo no. 485/PCB/HGY/0/832-2001(I) dated 30/11/2022 and Ref. no. WBPCB/4698779/2024 dated 28/03/2024 respectively to M/s Kundu Refinery Works Pvt. Ltd. and agreement between M/s Alam Enterprise, Singtam and M/S Kundu Refinery Works Pvt. Ltd., West Bengal vide Sl. No. AP724886 dated 07/06/2024, the State Pollution Control Board- Sikkim, Department of Forest & Environment, Govt. of Sikkim hereby grants No Objection Certificate to **Shri Javed Alam of M/s Alam Enterprise** having registered office at **Golitar, Singtam, Gangtok District** for transportation of Hazardous wastes (Oil waste - Category 5.1, 5.2 & Schedule IV-20) from the state of Sikkim to **M/s Kundu Refinery Works Pvt. Ltd.** facility located at Durgapur Express Highway, Begampur, Hoogly, 712306 for recycling, subject to the following conditions;

1. That, you shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under;
2. That, you shall comply with the provision of the Hazardous and Other waste (Management & Transboundary Movement) Rules, 2016;
3. That, you shall obtain permit for transportation of Hazardous Waste & Other waste from the Transport Department under the Central Motor Vehicles Act, 1988 and the rules made thereunder as well as any permission that may be required from any other State through which Hazardous Wastes are transported by you;
4. That, the person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this NOC;
5. That, the vehicle should have proper insurance cover for transportation of Hazardous Waste;
6. That, you shall carry documents of manifest for the wastes during transportation as required under the Hazardous and Other waste (Management & Transboundary Movement) Rules, 2016;
7. That it shall be the duty of Shri Javed Alam to submit Manifest (Form 10) Copy 7 on behalf of M/s Kundu Refinery Works Pvt. Ltd. to SPCB-Sikkim;
8. That , the transport vehicle shall be fully covered, secure and HAZARDOUS WASTE shall be displayed in English, Hindi & Vernacular language;
9. Vehicles shall be painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body to facilitate easy identification;
10. The name of the transporter or facility operator as the case may be shall be displayed;
11. That, you shall display Emergency phone nos. & TREM (Transport Emergency) card in the vehicle properly;



6/6

12. That, you shall use the vehicle for transportation of Hazardous Wastes as defined in the above mentioned Rules only and will not be used for any other purpose;
13. That, you shall train the driver with regard to emergency response measures to be taken during the transportation of waste;
14. That, you shall ensure that the driver of the vehicle used for transportation is 10th pass (SSC) as per the directions of the Central Pollution Control Board, MoEF&CC, Government of India;
15. The vehicle shall be fitted with GPS for tracking its movement with easy access available to SPCB and the owner;
16. That, the cleaning of vehicles shall be carried out after delivery of the Hazardous Waste at your facility and the waste water generated in the process is treated properly in your ETP;
17. That, you ensure the Vehicles are fitted with mechanical handling equipment as may be required for safe handling and transportation of the wastes;
18. That, you shall ensure all vehicles used for transportation is provided with a first aid kit and fire extinguisher;
19. That, carrying passengers in the transport vehicle is strictly prohibited except those working as waste haulers in the cabin;
20. That, you shall be liable to all damages caused to the environment or the third party due to improper handling of hazardous wastes during transportation
21. That, the transporter shall possess requisite copies of the certificate (valid authorization for transportation issued to the sender/waste generator/ operator facility)
22. That, you shall ensure compliance to new guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time Board from time to time;
23. That, the transport vehicle shall run only at a speed specified under the Motor Vehicle Act in order to avoid any eventuality during the transportation of Hazardous Waste.
24. Where an accident occurs during transportation, the transporter shall immediately intimate the State Pollution Control Board through telephone, e-mail about the accident and subsequently send a report in Form 11;
25. That, you shall ensure that the SPCB of both the sender and receiver state is intimated immediately through telephone/e-mail and submit a report in Form 11 of the said rules when accident occur during transportation;
26. That, the SPCB-Sikkim shall have no role/accountability in providing transportation work. The job for providing transportation work rests with the generator/receiver.
27. That, the SPCB-Sikkim reserves the right to cancel this NOC immediately in case of non compliance of the NOC conditions or the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 ;
28. That, in the event of such cancellation as provided in specific condition no 27, the SPCB-Sikkim shall not be responsible for any loss or liability suffered by the authorized person or firm;
29. This NOC is valid only if the disposal/treatment/recycling facility has valid authorization from the concerned SPCB of their state;
30. This NOC is valid till 31st March 2025.



(Dr. Gopal Pradhan)

Member Secretary,

State Pollution Control Board-Sikkim

Dr Gopal Pradhan

Member Secretary

Aakashthakur

--/TRUE COPY/--



Email: spcbsikkim@gmail.com
Phone no - 03592-281913

1088

STATE POLLUTION CONTROL BOARD- SIKKIM
FOREST & ENVIRONMENT DEPARTMENT
GOVERNMENT OF SIKKIM
DEORALI, GANGTOK - 737102

F. No. 959/SPCB/ 98

Dated: 30/4/2024

NO OBJECTION CERTIFICATE

In consideration of your application no. nil dated 12/03/2024 read with authorization granted by West Bengal Pollution Control Board vide Memo no. 322/30/WBPCB/ARO/0(1)/10 dated 28/02/2022 to M/s VAS Petrochemicals Pvt. Ltd. and agreement between M/s Bal Bahadur Baraily, Rangpo and M/S VAS petrochemicals Pvt. Ltd., West Bengal vide Sl. No. AZAB022731 dated 07/05/2023, the State Pollution Control Board- Sikkim, Department of Forest & Environment, Govt. of Sikkim hereby grants No Objection Certificate to Shri Bal Bahadur Baraily of M/s Himalayan Lubs. & Spares having registered office at Majhitar, Rangpo Nagar Panchayat, Pakyong District for transportation of Hazardous wastes (Oil waste - Category 5.1, 5.2 & Schedule IV-20) from the state of Sikkim to M/S VAS Petrochemicals Pvt. Ltd. facility located at Jamira, Faltra, District 24PC(S), West Bengal- 712306 for recycling, subject to the following conditions;

1. That, you shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under;
2. That, you shall comply with the provision of the Hazardous and Other waste (Management & Transboundary Movement) Rules, 2016;
3. That, you shall obtain permit for transportation of Hazardous Waste & Other waste from the Transport Department under the Central Motor Vehicles Act, 1988 and the rules made thereunder as well as any permission that may be required from any other State through which Hazardous Wastes are transported by you;
4. That, the person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this NOC;
5. That, the vehicle should have proper insurance cover for transportation of Hazardous Waste;
6. That, you shall carry documents of manifest for the wastes during transportation as required under the Hazardous and Other waste (Management & Transboundary Movement) Rules, 2016;
7. That it shall be the duty of Shri Bal Bahadur Baraily to submit Manifest (Form 10) Copy 7 on behalf of M/s VAS Petrochemicals Pvt. Ltd. to SPCB-Sikkim;
8. That , the transport vehicle shall be fully covered, secure and HAZARDOUS WASTE shall be displayed in English, Hindi & Vernacular language;
9. Vehicles shall be painted preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body to facilitate easy identification;
10. The name of the transporter or facility operator as the case may be shall be displayed;
11. That, you shall display Emergency phone nos. & TREM (Transport Emergency) card in the vehicle properly;
12. That, you shall use the vehicle for transportation of Hazardous Wastes as defined in the above mentioned Rules only and will not be used for any other purpose;



Aakshithakur
TRUE COPY//

13. That, you shall train the driver with regard to emergency response measures to be taken during the transportation of waste;
14. That, you shall ensure that the driver of the vehicle used for transportation is 10th pass (SSC) as per the directions of the Central Pollution Control Board, MoEF&CC, Government of India;
15. The vehicle shall be fitted with GPS for tracking its movement with easy access available to SPCB and the owner;
16. That, the cleaning of vehicles shall be carried out after delivery of the Hazardous Waste at your facility and the waste water generated in the process is treated properly in your ETP;
17. That, you ensure the Vehicles are fitted with mechanical handling equipment as may be required for safe handling and transportation of the wastes;
18. That, you shall ensure all vehicles used for transportation is provided with a first aid kit and fire extinguisher;
19. That, carrying passengers in the transport vehicle is strictly prohibited except those working as waste haulers in the cabin;
20. That, you shall be liable to all damages caused to the environment or the third party due to improper handling of hazardous wastes during transportation
21. That, the transporter shall possess requisite copies of the certificate (valid authorization for transportation issued to the sender/waste generator/ operator facility)
22. That, you shall ensure compliance to new guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time Board from time to time;
23. That, the transport vehicle shall run only at a speed specified under the Motor Vehicle Act in order to avoid any eventuality during the transportation of Hazardous Waste.
24. Where an accident occurs during transportation, the transporter shall immediately intimate the State Pollution Control Board through telephone, e-mail about the accident and subsequently send a report in Form 11;
25. That, you shall ensure that the SPCB of both the sender and receiver state is intimated immediately through telephone/e-mail and submit a report in Form 11 of the said rules when accident occur during transportation;
26. That, the SPCB-Sikkim shall have no role/accountability in providing transportation work. The job for providing transportation work rests with the generator/receiver.
27. That, the SPCB-Sikkim reserves the right to cancel this NOC immediately in case of non compliance of the NOC conditions or the provisions of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 ;
28. That, in the event of such cancellation as provided in specific condition no 27, the SPCB-Sikkim shall not be responsible for any loss or liability suffered by the authorized person or firm;
29. This NOC is valid only if the disposal/treatment/recycling facility has valid authorization from the concerned SPCB of their state;
30. This NOC is valid till 31st March 2025.



(Dr. Gopal Pradhan)

Member Secretary,

State Pollution Control Board-Sikkim

Member Secretary

State Pollution Control Board

Forest & Environment

Govt of Sikkim

Aakashthakur
-//TRUE COPY//-

State Pollution Control Board-Sikkim

Year: 2023-2024

A1 Details on Hazardous Waste Generation

S.No.	Name of the District	Total Number of HW Generating Industry	Number of Units possession & authorisation	Number of Units exempted from obtaining Authorisation	Number of HW Units submitted annual returns	Authorized Quantity of Hazardous Waste				Quantity of Hazardous Waste generated as				Details on Import and Export of Hazardous Waste			
						Landfillable	Incinerable in MT	Recyclable in MT	Utilizable	Landfillable	Incinerable in MT	Recyclable in MT**	Utilizable	Quantity of HW imported during the year (Metric Tonne)	Type of HW*	Quantity of HW exported during the year (Metric Tonne)	Type of HW*
						1	2	3	4	5	6	7	8**	9	10	11	12
1	Gangtok	9	9	nil	9	nil	883	19	nil	nil	491.54	3.515	nil	nil	nil	nil	nil
2	Pakyong	23	23	nil	23	nil	1454.5	37.5	nil	nil	880.29	13.63	nil	nil	nil	nil	nil
3	Namchi	25	24	1*	24	nil	867.2	41	nil	nil	631.66	8.621	nil	nil	nil	nil	nil
4	Soreng	Nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil	nil
5	Mangan	1	1	nil	1	nil	nil	50	nil	nil	nil	2.44	nil	nil	nil	nil	nil
6	Geyzing	1	1	nil	nil	nil	nil	1	nil	nil	nil	0.08	nil	nil	nil	nil	nil
Total		59	58	1	58		3204.7	94.5			2003.49	28.286					

*Pharmaceutical Formulation industrial units namely M/s CKIM Pharma, Manpur has stopped construction of the unit, M/s Curetech Pharmaceuticals, Daring Block has not initiated operation & M/s Swiss Garnier Genexiaa Sciences I, Mamring and M/s Aurochem Laboratories, Manpur has closed down their operations

** The quantity of recyclable hazardous waste pertains to occupiers whose generation is above 0.5 MT/ and above annually. Generators below the prescribed quantity has not been included

A2 Details on Inter-state Movement of Hazardous Waste for Recycling/ Utilisation/ Disposal

S. No.	Hazardous Waste	Hazardous Waste received from other		Hazardous Waste sent to other State/UT	
		Name of State/UT from which waste received	Quantity received (MT)	Name of State/UT where waste sent (MT)	Quantity sent in MT
		14	15	16	
1	For disposal at common secured landfill	nil	nil	nil	17
2	For disposal at common Incinerator	nil	nil	West Bengal	nil
3	For recycling by Schedule IV recyclers	nil	nil	West Bengal	159.69
4	For utilization in co-processing (cement plants)	nil	nil	Assam, Jharkhand, Chattisgarh	33.05
5	For non-captive utilization based on CPCBs SOPs	nil	nil	nil	Assam -327; Chhatisgarh - 1312.47; Jharkhand - 248.86
					nil



GOVERNMENT OF SIKKIM
URBAN DEVELOPMENT DEPARTMENT
GANGTOK

No. SBM (U)/UDD/423

Date: 23/12/2024

To,

The Member Secretary
State Pollution Control Board-Sikkim
Deorali, Gangtok

Subject: NGT Original Application No. 1337/2024- reg.

Sir,

With reference to your letter F. No. 86G/SPCB/899 dated 28/11/2024 regarding the news item titled "*Siliguri protests during dumping of Sikkim waste, raises health and environmental concerns*" appearing in the Telegraph online dated 12.11.2024, I am directed to submit the following points for your perusal and information, please:

1. That, in compliance with the directions of the Hon'ble National Green Tribunal (NGT) in the matter of O.A. 606/2018 *in Compliance of Municipal Solid Waste Management Rules, 2016* dated 03.11.2022, the Urban Development Department, Government of Sikkim had commissioned the work of biomining of legacy waste at Martam landfill to M/s. GNS Builders vide Work Order dated 29.08.2023 (copy enclosed). As per the agreement, the contractors are mandated to segregate the legacy waste into compostables, recyclables, inert and RDF. Further, they are also responsible for transporting the RDF materials to the nearest cement factory or a co-processing plant for scientific disposal.
2. The said contractors i.e. M/s GNS Builders, have admitted to being involved in the incident where vehicles from Sikkim were alleged to have dumped waste materials in Farabari, Siliguri on 10/11/2024.
3. The said contractors have submitted their explanation with regard to the aforementioned mentioned incident (copy enclosed) wherein it is stated that the




Aakashthakur
TRUE COPY//

alleged “dumped” waste was Refuse Derived Fuel (RDF) matter from the bio mining work at Martam landfill, Gangtok which was being transported to Dew Resource Management, Muzaffarnagar, Uttar Pradesh for co-processing.

4. GNS Builders have further submitted that they have signed an agreement with Dalmia Cement (Bharat) Limited factory at Rohtas, Bihar and Dew Resource Management at Muzaffarnagar, Uttar Pradesh for co-processing of RDF.
5. Further, they have also signed a lease agreement with one Dipak Paul for land measuring 12 kathas in Farabari to facilitate vehicle parking, cargo transfer etc. This is necessitated due to the distance from the landfill to the co-treatment facilities.
6. As stressed by the contractors in their letter, the site was used only for logistical reasons and not for dumping of RDF waste.
7. It is further clarified that the allegedly “dumped” waste was not bio-medical waste but RDF waste derived from the ongoing biomining work at Martam, Gangtok. As stated in the letter, the authorities in Siliguri have taken the sample for examination to ascertain if it contains biomedical waste.
8. On the day of the incident reported on the Telegraph online, the trucks carrying RDF material were headed towards Rohtas, Bihar from Gangtok, Sikkim. Due to certain problems as stated in the letter, the RDF had to be off-loaded at the site in Farabari which led to public uproar. It is stated that the contractors have cleared the site on 13/12/2024 and the trucks have left for Rohtas, Bihar.

Yours sincerely


 Additional Secretary –cum- Mission Director
 Swachh Bharat Mission – Urban
 Urban Development Department
 Swachh Bharat Mission – Urban
 Urban Development Deptt.

List of Enclosures:

1. Work Order dated 29.08.2023 issued by Urban Development Department, Government of Sikkim to GNS Builders.

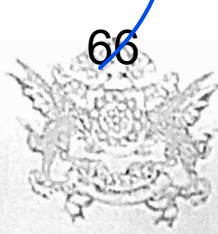
Aakashthakur
 -//TRUE COPY// -



2. Copy of Explanation letter dated 16.12.2024 received from GNS Builders.
3. Copy of Lease Agreement dated 26.06.2024 copy between Mr. Dipak Paul and Mr. Karma Jigme Dawa, Proprietor of GNS Builders.
4. Copy of Agreement dated 15.05.2024 between GNS Builders and Dalmia Cement for co-processing of RDF.
5. Copy of MOU between Dew Resource Management (DRM), Telangana and Karma Jigme Dawa, Proprietor of GNS Builders for coprocessing of RDF at the DRM's processing Plant at Muzaffarnagar, Uttar Pradesh.
6. Certificate of receipt and co-processing of RDF material issued to GNS Builders by Smart Utilities, Jabalpur dated 02.06.2024.
7. Certificate of receipt and co-processing of RDF material issued to GNS Builders by Dew Resource Management, Muzaffarnagar, Uttar Pradesh dated 15.06.2024.
8. Certificate of receipt and co-processing of RDF material issued to GNS Builders by Dalmia Cement, Rohtas, Bihar dated 02.08.2024.



Aakashthakur
-//TRUE COPY//-



**URBAN DEVELOPMENT DEPARTMENT
GOVERNMENT OF SIKKIM
GANGTOK**

Memo No:633 (B)/GOS/UDD/PCE/2023-24

Date: 29.08.2023

To.

GNS BUILDERS, Bojoghari, Bakthang, Gangtok, Sikkim, 737101

Subject: Work Order

Sir,

The Governor of Sikkim is pleased to award the work for "BIOMINING OF LEGACY WASTE LOCATED AT MARTAM LANDFILL, DISTRICT GANGTOK" to the JV whose offer has been accepted as per the tender vide Request for Proposal (RFP) No.01/UDD/SBM(U)/2023 dated 13/01/2023.


The details of the Work are as under:

1	Chargeable Head	Dovetailing of funds from State Plan / GMC contribution / SBM/ SCA as per allocation by Finance Department
2	Value of Work	
	c. Basic Cost :	Rs 1165/M ³
	d. GST :	Nil- Exempted as per GST Rules #
	Total Work Value :	As per the measured quantity at site
3	Completion Time	One year from the date of Agreement

Ref nsp 24 of File No SBM (U)/ UDD/ GOS/2021/ 166-Part I (copy attached)

Therefore, you are directed to attend the Office of the Mission Director SBM-U for entering into the Agreement and to receive further instruction to start the work at site, within fifteen days from the issue of this Work Order.




 Principal Chief Engineer
 Urban Development Department
 Government of Sikkim
 Gangtok

Aakashthakur

-//TRUE COPY//-

Ref: GNS/F1/24-25/029

Date: 16.12.2024

✓ To,
State Mission Director
Swaccha Bharat Mission-Urban
Urban Development Department
Sikkim

Sub: Dumping of waste at Faribari Reg.

Sir,

In reference to your No. SBM(U)/UDD/421 Dated 12.12.2024, the matter at hand concerns an incident involving waste allegedly deposited by trucks originating from Sikkim in the Farabari area, near Siliguri, West Bengal. The following points provide detailed clarification and supporting evidence:

1. The transportation route for the RDF spans approximately 800 kilometers from Gangtok to Rohtas in Bihar and Muzaffarpur in Uttar Pradesh. Time and again, the movement of these trucks have been impeded due to a range of factors, including technical vehicle malfunctions, driver-related issues, route permit and documentation constraints, or other unforeseen circumstances. To address such challenges, the contractor rented the land in Farabari from Mr. Dipak Paul, measuring 12 Kathas, as a temporary logistical solution to facilitate vehicle parking and, if necessary, cargo transfer without causing significant delays.
2. The plot of land in question was never intended for the permanent deposition of waste. Given that the Martam facility processes approximately 500 tonnes of municipal solid waste daily, the amount of RDF generated would necessitate a significantly larger area for long-term disposal and as stated earlier about 6306.61 metric tonnes have already been transported so far to co-processing facility including Dalmia Cement at Rhotas, Bihar. The temporary parking of vehicles and cargo transfer at this site was intended solely for

operational continuity. The contractor's decision to utilize the Farabari site was made to minimize public disturbance and avoid disrupting traffic within the city limits of Siliguri.

4. However, approximately 3-4 days prior to the incident, a social gathering at a residence on the approach road led to the erection of a temporary structure (pandal for a party), obstructing vehicle access to the site. This impediment caused a significant delay in clearing the four trucks, out of nine total trucks which left Sikkim with RDF. Consequently, other reason like mechanical problem of three trucks and Chatt Puja, other truck drivers also refused to transport the RDF directly to the Rhotas and we had to temporarily unloaded the RDF at designated land.

3. The aforementioned land has since been vacated by the contractor on 13.12.2024. Authorities have collected a sample of the RDF for examination by competent investigative agencies to ascertain whether it contains biomedical waste.

4. Till December second week, approximately 122373 MT of the Legacy Waste has been Bio-mined and around 24474 MT of the RDF is being generated at site. Out of which around 6306.61 MT is been disposed. (Details attached).

Respected Sir,

Thanking you,

Sincerely,

For GNS Builders



Authorised Signatory



- Enclosures: 1. Agreement with Dalmia Cement & Dew Resource Management for RDF disposal.
2. Agreement of temporary land at Faribari, Siliguri
3. RDF Disposal Certificates/acknowledgement.

Aakashthakur
-//TRUE COPY//-

Dalmia
cement
FUTURE TODAY

ANNEXURE R7

cement! sugar! refractories! power!

DCBL/RCW/2024-25/July-30

Date:02.08.2024

CERTIFICATE OF CO-PROCESSING

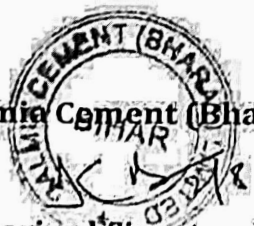
This is to certify that we have received the quantities of **191.52 MT** of Refused Derived Fuel (RDF) received from M/s GNS Builders, Martam Biomining site, Martam, Gangtok, Sikkim in the month of June & July.24 at Dalmia Cement Bharat Limited(Rohtas Cement Works, Banjari) Bihar, India.

Further, this is to state that the RDF has been disposed of in accordance of the Solid Waste Management Rule 2016 and as per the guidelines of Central Pollution Control Board (CPCB).

Waste Name: Refused Derived Fuel (RDF)

Quantity:191.52 MT

For Dalmia Cement (Bharat) Ltd.


(Authorized Signatory)*Aakashthakur*

Dalmia Cement (Bharat) Limited

Rohtas Cement Works, Vill.- Kalyanpur, P.O Banjari, District - Rohtas, Bihar, Pin-821 303, India

REGISTRATION NO. 035963



Receipt & Processing Certificate

Issued to: M/S. GNS Builders

Reference: DEW/GNSB/2024/001

Authorization No: 185358/UPPCB, Valid Upto:31.07.2025

Date: 15-June-2024

This is to certify that we have received the following quantities supplied by M/S. GNS Builders From project site: Matram - Sikkim at our processing site Surju, Muzaffarnagar, UP and the same quantity has been processed.

Month	Type of Waste Material	Quantity Received (MT)
May	Un-shredded RDF	2282.77

Vehicle wise receipt details are as under:

S.No.	Party Name	Party Address	Material	QTY. (MT)	Vehicle	Vehicle No.
1	GNSB	Matram, Sikkim	RDF	29.995	Truck	BRO1GH9821
2	GNSB	Matram, Sikkim	RDF	13.995	Truck	NL02N6981
3	GNSB	Matram, Sikkim	RDF	30.01	Truck	UP70GT8283
4	GNSB	Matram, Sikkim	RDF	28.245	Truck	WB73C3155
5	GNSB	Matram, Sikkim	RDF	29.695	Truck	BR06GD2226
6	GNSB	Matram, Sikkim	RDF	30.28	Truck	BR44GA9702
7	GNSB	Matram, Sikkim	RDF	25.595	Truck	GJ17Y9580
8	GNSB	Matram, Sikkim	RDF	25.32	Truck	RJ11GA5204
9	GNSB	Matram, Sikkim	RDF	31.58	Truck	RJ17GA3888
10	GNSB	Matram, Sikkim	RDF	30.11	Truck	UP90T60560
11	GNSB	Matram, Sikkim	RDF	29.84	Truck	WB23C2055
12	GNSB	Matram, Sikkim	RDF	30.67	Truck	WB33E3311
13	GNSB	Matram, Sikkim	RDF	14.215	Truck	WB33E8499
14	GNSB	Matram, Sikkim	RDF	14.425	Truck	WB59B9202
15	GNSB	Matram, Sikkim	RDF	31.96	Truck	WB73G2593
16	GNSB	Matram, Sikkim	RDF	13.655	Truck	AP07TU4556
17	GNSB	Matram, Sikkim	RDF	14.23	Truck	WB33E8599
18	GNSB	Matram, Sikkim	RDF	30.455	Truck	BR01GH5207
19	GNSB	Matram, Sikkim	RDF	28.99	Truck	BR03GA9543
20	GNSB	Matram, Sikkim	RDF	31.29	Truck	BR06GD5672
21	GNSB	Matram, Sikkim	RDF	32.485	Truck	BR02GB2413

◊ 1827/1, 1829/1, 1830/1 & 1831/1, Sujru, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)

☎ +91 9911013931 | 🌐 www.dewrm.com | ✉ info@dewrm.com

GSTIN : 09AATFD2410L1Z7

Aakashthakur

--/TRUE COPY/--

**DEW RESOURCE
MANAGEMENT**

22	GNSB	Matram, Sikkim	RDF	24.465	Truck	WB73C5676
23	GNSB	Matram, Sikkim	RDF	22.54	Truck	WB73E2927
24	GNSB	Matram, Sikkim	RDF	27.33	Truck	GJ10TT6562
25	GNSB	Matram, Sikkim	RDF	29.8	Truck	RJ14GH1678
26	GNSB	Matram, Sikkim	RDF	26.18	Truck	UP93T7394
27	GNSB	Matram, Sikkim	RDF	14.565	Truck	WB33E3545
28	GNSB	Matram, Sikkim	RDF	14.565	Truck	UP78CN1620
29	GNSB	Matram, Sikkim	RDF	25.105	Truck	NL01AG2519
30	GNSB	Matram, Sikkim	RDF	13.995	Truck	NL02N6981
31	GNSB	Matram, Sikkim	RDF	14.98	Truck	RJ19GD4056
32	GNSB	Matram, Sikkim	RDF	14.31	Truck	UP15ET4438
33	GNSB	Matram, Sikkim	RDF	23.98	Truck	UP70CT6333
34	GNSB	Matram, Sikkim	RDF	25.33	Truck	WB73E0293
35	GNSB	Matram, Sikkim	RDF	30.01	Truck	UP70GT8283
36	GNSB	Matram, Sikkim	RDF	25.29	Truck	UP78CN7874
37	GNSB	Matram, Sikkim	RDF	28.245	Truck	WB73C3155
38	GNSB	Matram, Sikkim	RDF	25.595	Truck	GJ17Y9580
39	GNSB	Matram, Sikkim	RDF	22.54	Truck	UP77AN5729
40	GNSB	Matram, Sikkim	RDF	32.41	Truck	UP90T6056
41	GNSB	Matram, Sikkim	RDF	14.215	Truck	WB33E8499
42	GNSB	Matram, Sikkim	RDF	31.58	Truck	RJ17GA3888
43	GNSB	Matram, Sikkim	RDF	15.53	Truck	UP71T0989
44	GNSB	Matram, Sikkim	RDF	30.67	Truck	WB33E3311
45	GNSB	Matram, Sikkim	RDF	13.655	Truck	AP07TU4556
46	GNSB	Matram, Sikkim	RDF	29.695	Truck	BR06GD2226
47	GNSB	Matram, Sikkim	RDF	30.28	Truck	BR44GA9702
48	GNSB	Matram, Sikkim	RDF	25.49	Truck	HR55R0292
49	GNSB	Matram, Sikkim	RDF	14.17	Truck	MH17BD9100
50	GNSB	Matram, Sikkim	RDF	25.32	Truck	RJ11GA5204
51	GNSB	Matram, Sikkim	RDF	14.425	Truck	WB59B9202
52	GNSB	Matram, Sikkim	RDF	30.455	Truck	BR01GH5207
53	GNSB	Matram, Sikkim	RDF	32.485	Truck	BR02GB2413
54	GNSB	Matram, Sikkim	RDF	29.995	Truck	BR01GH9821
55	GNSB	Matram, Sikkim	RDF	14.33	Truck	WB33E8599
56	GNSB	Matram, Sikkim	RDF	28.99	Truck	BR03GA9543
57	GNSB	Matram, Sikkim	RDF	29.925	Truck	NL01AG2508
58	GNSB	Matram, Sikkim	RDF	25.98	Truck	UP90T4291
59	GNSB	Matram, Sikkim	RDF	27.33	Truck	GJ10TT6562
60	GNSB	Matram, Sikkim	RDF	24.49	Truck	UP33T6096
61	GNSB	Matram, Sikkim	RDF	29.925	Truck	UP41T5990
62	GNSB	Matram, Sikkim	RDF	31.29	Truck	BR06GD5672
63	GNSB	Matram, Sikkim	RDF	29.975	Truck	RJ14GH1678

Aakashthakur

1827/1, 1829/1, 1830/1 & 1831/1, Suji, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)

**DEW RESOURCE
MANAGEMENT**

64	GNSB	Matram, Sikkim	RDF	25.255	Truck	UP70CT1938
65	GNSB	Matram, Sikkim	RDF	13.995	Truck	NL02N6981
66	GNSB	Matram, Sikkim	RDF	23.98	Truck	UP70CT6333
67	GNSB	Matram, Sikkim	RDF	26.18	Truck	UP93T7394
68	GNSB	Matram, Sikkim	RDF	14.565	Truck	WB33E3545
69	GNSB	Matram, Sikkim	RDF	24.465	Truck	WB73C5676
70	GNSB	Matram, Sikkim	RDF	14.31	Truck	UP15ET4438
71	GNSB	Matram, Sikkim	RDF	24.68	Truck	UP78DT6097
72	GNSB	Matram, Sikkim	RDF	32.68	Truck	UP93BT3384
73	GNSB	Matram, Sikkim	RDF	25.33	Truck	WB73E0293
74	GNSB	Matram, Sikkim	RDF	31.96	Truck	WB73G2593
75	GNSB	Matram, Sikkim	RDF	29.17	Truck	MH40Y6844
76	GNSB	Matram, Sikkim	RDF	27.66	Truck	NL01AD2029
77	GNSB	Matram, Sikkim	RDF	25.315	Truck	RJ01GC2077
78	GNSB	Matram, Sikkim	RDF	14.98	Truck	RJ19GD4056
79	GNSB	Matram, Sikkim	RDF	29.95	Truck	UP95T3450
80	GNSB	Matram, Sikkim	RDF	14.215	Truck	WB33E8499
81	GNSB	Matram, Sikkim	RDF	28.245	Truck	WB73C3155
82	GNSB	Matram, Sikkim	RDF	13.655	Truck	AP07TU4556
83	GNSB	Matram, Sikkim	RDF	27.745	Truck	UP70DT9091
84	GNSB	Matram, Sikkim	RDF	31.005	Truck	UP71AT1607
85	GNSB	Matram, Sikkim	RDF	22.54	Truck	UP77AN5729
86	GNSB	Matram, Sikkim	RDF	29.84	Truck	WB23C2055
87	GNSB	Matram, Sikkim	RDF	32.68	Truck	HR47D0623
88	GNSB	Matram, Sikkim	RDF	25.675	Truck	UP71T2305
89	GNSB	Matram, Sikkim	RDF	26.81	Truck	UP78CN1620
90	GNSB	Matram, Sikkim	RDF	32.41	Truck	UP90T6056
91	GNSB	Matram, Sikkim	RDF	30.67	Truck	WB33E3311
92	GNSB	Matram, Sikkim	RDF	14.33	Truck	WB33E8599
				2282.77		

For DEW RESOURCE MANAGEMENT



Authorized Signatory

Aakashthakur

-//TRUE COPY//-

1827/1, 1829/1, 1830/1 & 1831/1, Sujru, Pargana, Distt.-Muzaffarnagar-251003 (U.P.)



Ref No.:- JBP/2024-25/12

TO WHOM SO EVER IT MAY CONCERN

Date : 02.06.2024

We have safely co-processed 1062.27 MT of Refused Derived fuel (RDF) received from M/s GNS Builders, GMC landfill Biomining processing site , Martem , Sikkim, for May 2024 month at Jabalpur MSW Pvt. Ltd, Patwari Halka No.23, Khasra No. 375, 376, and 379, Near Samdariya Green City, Village kathonda, Jabalpur, Madhyapradesh-482004.

The RDF has been disposed of in accordance to the "Solid waste management Rule 2016" and guidelines laid out by the central pollution control board.

Type :- RDF

Qty :- 1062.27 MT

Thanking You,

For Jabalpur MSW Pvt Ltd



Jabalpur MSW Private Limited

Khasara No.375.376 & 379, Village : Kathonda, District : Jabalpur, Police Station : Marhotaal

Post Office : Vijay Nagar PIN : 482 002

Regd. Off. : Essel House, B-10, Lawrence Road, Industrial Area, New Delhi 110 035

CIN - U90001DL2013PTC247509

Aakashthakur

-//TRUE COPY//-



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 236 of 2024

IN THE MATTER OF :-

News Item Titled Siliguri Protests of Sikkim Waste Raises Health and Environmental Concerns
Appearing In The Telegraph Online Dated 12 11 2024 Vs Siliguri Municipal Corporation

VAKALATNAMA

KNOW ALL to whom these present shall come that I, **Nima Wongdi Tamang, Member Secretary of State Pollution Control Board-Sikkim, Government of Sikkim**, in the above case do hereby appoint: **Sameer Abhyankar, Amish Tandon, Ayush Beotra, Ayushi Bansal, Aakash Thakur, Rahul Kumar, Anushree Kulkarni, Aryan Shrivastav, Vaishnavi, Ria Dhawan, Sarthak, Charchika Yadav, Advocates**



SAMEER ABHYANKAR

D-247, LGF, Defence Colony, New Delhi- 110024

Mobile: 9953328394

Email: contactadvsa@gmail.com



(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me.

To sign, file, verify and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents and to admit and/or deny the documents of opposite party.

To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I undertake that I or my duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I hereby agree that once the fee is paid. I will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every additional three years or part thereof.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 21st day of January, 2025.

Accepted subject to the terms of fees.

Bansal
D-2947/2018
Rahul
D-11667/2023
Advocate Fee Kulkarni

[Signature]
D/1957/08
Advocate[s]
SAMEER ABHYANKAR

[Signature]
D/5537/2023
ARYAN SRINIVASTAVA

[Signature]
D/1769/23
Aakash Thakur

[Signature]
D-11667/2023
SARTHAK DORA

[Signature]
D/17259/2021
Rahul

[Signature]
D/2318/2023
VAISHNAVY

[Signature]
D/7439/19
Rahul

[Signature]
D/2933/2019
CHARCHIKA YADAV

[Signature]
Client
21.01.25